

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA**

O.A NO.180 OF 2025 EZ

URBASHI JENA

.....APPLICANT

- V E R S U S -

STATE OF ODISHA & ORS.

.....RESPONDENTS

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BY THE RESPONDENT NO.16 THROUGH

CUTTACK

DATED:16.03.2026

  
ANANYA PRADHAN, ADVOCATE  
ENRL.NO.O-599/2020  
M-8917222517  
E-mail:- palit\_subir02@yahoo.com

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BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN

ZONE BENCH, KOLKATA

O.A NO.180 OF 2025 EZ

URBASHI JENA

.....APPLICANT

-VERSUS-

STATE OF ODISHA & ORS.

.....RESPONDENTS

**PRILIMINARY COUNTER AFFIDAVIT FILED ON BEHALF  
OF SARAT CHANDRA BEHERA –RESPONDENT NO.16**

I, Sarat Chandra Behera, aged about 42 years, S/o.Sridhar Behera, At-Khunta, P.O-Thannual, P.S.-Dharmasala, Dist-Jajpur, Odisha, the Lessee of Bajabati Black Stone Quarry No.2, do hereby solemnly affirm and state as follows:

1. That, I am the Lessee of Bajabati Black Stone Quarry No.2- Respondent No.16 in this Original Application, and thus competent to swear the present affidavit.
2. That, I have gone through the averments made in the Original Application filed by the applicant and have understood the contents therein and I am swearing the present affidavit in reply thereof.

  
Byamakesh Mishra  
Advocate  
Notary, Cuttack Town  
Govt. of Odisha  
Regd.No-06/2018

3. That, the Respondent No.16 is filling here with a composite preliminary counter affidavit in reply to the Original Application filed by the Applicant.

4. That, at the outset, the answering respondent most respectfully submits that the present Original Application is misconceived, factually incorrect and devoid of any credible material, and therefore liable to be dismissed.

5. That, the applicant has made sweeping and generalized allegations regarding alleged illegal mining, violation of Environmental Clearance conditions, excess extraction and environmental damage without any reliable scientific basis.

6. That, it is humbly and respectfully submitted that the answering respondent is operating Bajabati Black Stone Quarry No.2 strictly in accordance with the statutory framework, including:

- Approved Mining Plan
- Environmental Clearance
- Consent to Establish (CTE)
- Consent to Operate (CTO)
- Blasting Permission
- Directorate of Mines and Safety approval of Mining Manager etc.,

All the statutory permissions have been obtained prior to commencement of the operations in the quarry.

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7. That, the quarry in question forms part of Bajabati Cluster Serial No.3B/2, situated over Khata No.215, Plot No.1050(P), measuring 5 acres (2.023 hectares) in village Bajabati under Dharmasala Tahasil, District Jajpur. The deponent Respondent No.16/lessee has been operating the quarry within the four corners of the statute without any violations whatsoever.

8. That, the Respondent No.16 was selected as lessee pursuant to a public advertisement vide advertisement no. 881 dated 23.02.2021 inviting applications for settlement of Bajabati Stone Quarry No.2 in consonance to Rule 27 of the Odisha Minor Mineral Concession Rules 2016 (for brevity OMMC Rules 2016) as amended from time to time.

9. That, on being declared successful bidder, the respondent was asked to comply with all statutory requirements and submit his acceptance to the Form-F, issued vide letter no. 2673 on 23.07.2021, in his favour as required under the Odisha Minor Mineral Concession Rules, 2016 as amended from time to time. The respondent conveyed his acceptance in the prescribed form and manner for lease of Bajabati Black Stone Quarry No.2 vide Sairat Case no. 33/2021 area Ac. 5.00 for a period of five years on an accepted additional charge of Rs 501 per cubic meter.

(Copy of the Form-F vide letter no. 2673 dated 23.07.2021 is annexed herewith as **Annexure-A/16**)

Byomakesh Munfa  
Advocate  
Notary, Cuttack Town  
Govt. of Odisha  
Regd.No-06/2018

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10. That, it is humbly and respectfully submitted here that the lessee obtained the Mining Plan prepared under Rule 28(4) of the OMMC Rules 2016 and approved on 31.03.2022 in compliance of Rule 27(13) of the OMMC Rules 2016 as amended from time to time.

(Copy of the mining plan dated 31.03.2022 is annexed herewith as **Annexure-B/16**)

11. That, it is humbly and respectfully submitted here that, the Environmental Clearance was granted by the State Environment Impact Assessment Authority on 03.06.2022 in compliance of Rule 29 of the OMMC Rules 2016 as amended from time to time. As per the stipulated condition 8.8 maximum quantity of quarry material that has been permitted to be removed is 14590 cum in a full year during the valid lease period and 72872 cum for the entire five years valid lease period.

(Copy of the Environment Clearance dated 03.06.2022 is annexed herewith as **Annexure-C/16**)

12. That, it is humbly and respectfully submitted here that the Consent to Establish was granted on 10.02.2023 vide office memorandum no. 357/KNG/BSQ/89 for maximum quantity of quarry material that has been permitted to be removed is 14590 cum in a full year during the valid lease period and 72872 cum for the entire five years valid lease period under section 25 of Water (Prevention and

  
Byomakesh Mishra  
Advocate  
Notary, Cuttack Town  
Govt. of Odisha  
Regd.No-06/2018

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Control of Pollution) Act, 1974 and under section 21 of Air (Prevention and Control of Pollution) Act, 1981.

(Copy of the Consent to Establish dated 10.02.2023 is annexed herewith as **Annexure-D/16**)

13. That, it is humbly and respectfully submitted here that the Consent to Operate was granted on 15.02.2023 by the State Pollution Control Board, Odisha under section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of Air (Prevention and Control of Pollution) Act, 1981 which was valid till 31.03.2024. Thereafter, it was renewed on 07.03.2024 and 28.03.2025 and which is valid till 31.03.2026.

(Copy of the Consent to Operate dated 15.02.2023 07.03.2024 and 28.03.2025 are annexed herewith as **Annexure-E/16 Series**)

14. That, it is humbly and respectfully submitted here that the quarry lease agreement was executed on 17.02.2023 for a period of one year in compliance of Rule 43 of the OMMC Rules 2016. Thereafter, another lease agreement was executed on 04.04.2024 for a period of four years till the year 2028.

(Copy of the lease dated 17.02.2023 is annexed herewith as **Annexure-F/16 Series**)

By   
Advocate  
Notary, Cuttack Town  
Govt. of Odisha  
Regd. No-06/2018

15. That, it is humbly and respectfully submitted here that a deed of agreement for Blasting Operation in Quarry was executed on 07.03.2023 between the respondent lessee and one M/s Sunil Enterprises proprietor Sunil kumar Jena bearing license/permission no. E/EC/OR/22/375(E62595) dated 20.02.2023 for storage and use of explosives till 31.03.2027.

(Copy of the deed of agreement executed on 07.03.2023 is annexed herewith as **Annexure-G/16**)

16. That, it is humbly and respectfully submitted here that one Shri Sanjay Gupta to work as Manager at Bajabati Black Stone Quarry 2 was authorized under Regulation 34(6) of the Metalliferous Mines Regulations 1961 vide letter no. 270513 dated 02.12.2024 by the Directorate General of Mines Safety.

(Copy of the letter no. 270513 dated 02.12.2024 is annexed herewith as **Annexure-H/16**)

17. That, it is humbly and respectfully submitted here that the respondent has been operating the quarry with the four corners of the statutory framework governing the operations of minor minerals. The lessee has duly paid the initial security deposit and the subsequent statutory demands as required by the statute within the time prescribed in accordance of law.

Byomakesh Mishra  
Advocate  
Notary, Cuttack Town  
Govt. of Odisha  
Regd. No-06/2018

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18. That, it is humbly and respectfully submitted here that the Environment Clearance permits extraction of 14590 cubic metres per year with 72872 cubic metres during the five-year lease period, which the answering respondent has strictly adhered to.

19. That, it is humbly and respectfully submitted here that the quarry continued to operate under continuous regulatory supervision of the Mining Department, State Environment Impact Assessment Authority, Directorate of Mines and Safety and State Pollution Control Board, and at no point was the operation declared illegal by the competent authorities until the allegations in the original applications. That, it is reiterated with emphasis that the respondent lessee has been operating his quarry within the four corners of the statutory framework.

20. That, this Hon'ble Tribunal has been pleased admit the present original application and direct a vide order dated 25.09.2025. The present original application has been filed with following prayer:

*I. Direct the SEIAA and SPCB to withdraw environmental clearance and CTO for violation of EC conditions and non-filing of quarterly environment compliance report.*

*II. Direct the Committee to ascertain if the quarry is in compliance of CPCB guideline dated 12/05/2020.*

Byemarech Mining  
Advocate  
NORTH, Cuttack Town  
Govt. of Odisha  
Vsp.No-06/2018

III. Show cause the SEIAA authority and SPCB for inaction despite of complaint dated 09/04/2025 and fix the responsibility of the erring officer.

IV. Direct the Director of Mines, Government of Odisha to assess the extent/quantum of Minor Minerals/Stone from the Bajabati BSQ-2 excavated illegally taking help of ORSAC and its market value, cost of restitution and environmental compensation and recover the same from the private respondent, along with criminal prosecution.

V. Fix the accountability/responsibilities of the concerned Govt. authorities and Tahasildar Dharmasala for their inaction and willful dereliction of duties causing loss to the state exchequer and damage to the environment.

VI. Direct the mining officer jajpur for reclamation of mining voids."

21. That, in compliance with the directions of this Hon'ble Tribunal, a Joint Committee consisting of Tahasildar, Dharmashala, Regional Officer, OSPCB, Kalinganagar, Deputy Director of Mines, Jajpur Circle, Jajpur and Scientist of SEIAA, Odisha for field inspection which was duly conducted and a preliminary report dated 13.11.2025 was placed on record before the Collector and District Magistrate, Jajpur. The findings therein unequivocally establish that:

**“Observations made by the joint committee:**

1. The Bajabati BSQ -2 bearing Khata No.215, Plot No.1050(P) over an area of 2.023 Ha is settled in favour of Sri Sarat Chandra Behera, lease deed was executed between the

lessee and Tahsildar, Dharmasala on 17.02.2023 for a period of 5 years.

2. The said source is coming under cluster (6 nos. quarries are coming in a single cluster) having total lease area of 35.66 acres or 14.43 Ha for which Terms of Reference (ToR) has been issued by SEIAA, Odisha vide letter no.8318/SEIAA dated 03.06.2020. Further, the State Level Expert Appraisal Committee (SEAC) has approved the EIA & EMP report on 03.08.2021.

3. Based on the SEAC recommendation, individual EC for Bajabati BSQ – 02 bearing Khata No.215, Plot No.1050 (P) over an area of 2.023 Ha was issued in favour of Sri Sarat Chandra Behera vide EC Identification No.EC22B001OR127359 dated 07.06.2022 for production of 20036 cum stone per year with total 100180 cum in 5 years of lease period.

4. Lease agreement was made for 5 years period and is valid up to 16.02.2028.

5. Consent to operate was granted w.r.t Bajabati BSQ No.2 vide letter no.1101/KNG/BSQ/89 dated 28.03.2025 for excavation of 14568 m<sup>3</sup> stone for the year 2025-26 which is valid up to 31.03.2026.

6. In the KML goggle earth, it appears that Bajabati BSQ No.2 was being operated before 2010-11 by different lease holder and presently is being operated by Sri Sarat Chandra Behera.

7. In the KML file it is also noticed that a crusher unit was set up during the year 2018 which is located adjacent to Bajabati BSQ no.2 and EC was issued on 07.06.2022.

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8. *The village Kanpur and Kantamali are located at a distance of 570 meters and 300 meters respectively from Bajabati Black Stone Quarry No.2.*

9. *The committee observed that the quarry is not in operation during joint visit.*

10. *Pillar posting is observed around the lease area to demarcate the lease and sign board is also present at the quarry area.*

11. *It appears that the depth of mining is beyond 6 meters, which may be due to extraction of black stone by several lease holders operated previously but the exact depth of mining and quantity of extraction by the present lessee could not be ascertained by physical observation.*

12. *The Project Proponent has not submitted the compliance of EC conditions.”*

Accordingly, the allegations advanced by the applicant stand contradicted by the official inspection report itself, which does not sustain any inference of present illegality or breach of statutory conditions.

22. That, it is humbly and respectfully submitted that the answering respondent has undertaken substantial environmental mitigation measures including development of a green belt. Due to the absence of adequate vacant land in Bajabati Mouza adjoining the quarry area of Bajabati Black Stone Quarry No.2, the answering respondent has created the required green belt by undertaking plantation in the

  
Byemakesh Mishra  
Advocate  
Notary, Cuttack Town  
Govt. of Odisha  
Regd.No-06/2010

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adjoining Anlahatia Mouza, which forms part of the surrounding ecological zone of the quarry cluster. Photographic evidence and supporting materials demonstrating such plantation have already been annexed for the kind perusal of this Hon'ble Tribunal.

(Copies of the photographs are annexed herewith as

**Annexure-I/16 Series)**

23. That, it is further respectfully submitted that one of the applicants herein, namely Ranajeet Keshari Jena, is liable to explain his involvement in illegal mining activities in the area inasmuch as a vehicle bearing Registration No. OD-04-H-0799, owned by him, was apprehended while transporting illegally extracted black stones, pursuant to which an FIR was lodged vide letter No. 4755 dated 11.08.2023. The said incident clearly demonstrates the prevalence of illegal extraction by third parties in the area, and the answering respondent cannot be held responsible for such unlawful activities carried out by unrelated persons.

(Copy of the FIR dated 11.08.2023 is annexed

herewith as **Annexure-J/16 Series)**

24. That, it is humbly submitted that the answering respondent has strictly maintained the mandatory safety zones around the lease area, and the same are clearly demarcated by installation of signboards and safety indicators. Further, adequate plantation has been undertaken in

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and around the quarry premises to strengthen the environmental safeguards and ensure compliance with statutory norms.

(Copy of the photograph are annexed herewith as  
**Annexure-K/16 Series**)

25. That, it is respectfully submitted that the answering respondent has deployed a mobile water tanker system for dust suppression, and water sprinkling is regularly carried out through a tanker-mounted spraying mechanism along the haul roads, transportation routes, quarry working areas, stockpile zones and other dust-generating locations so as to effectively control fugitive dust emissions in compliance with environmental norms.

26. That, the answering respondent has duly undertaken all pollution control measures and environmental safeguards as contemplated in the approved EIA/EMP under the cluster approach, and the quarry operations are conducted strictly in accordance with the environmental management protocols prescribed therein.

27. That, the lease boundary of Bajabati Black Stone Quarry No.2 has been properly demarcated by installation of durable concrete boundary pillars, each having a height of approximately 1 metre above the ground level, thereby clearly identifying the lease limits. The existence of such demarcation pillars has also been duly recorded in

Byomkesh Mishra  
Advocate  
Notary, Cuttack Town  
Govt. of Odisha  
Regd.No-05/2018

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the Joint Inspection Committee Report, which itself confirms compliance by the answering respondent.

28. That, it is respectfully submitted that nowhere in the Joint Inspection Committee Report is there any categorical finding that the answering respondent has violated the permissible mining depth of 6 metres. On the contrary, the report merely notes that the existing depth of the quarry may be attributable to mining carried out by previous leaseholders, and the exact quantity extracted by the present lessee could not be ascertained.

29. That, the answering respondent has at no point of time exceeded the total permissible extraction quantity as stipulated under the Environmental Clearance, which permits extraction of 72872 cubic metres for the entire five-year lease period, and the quarry operations have remained strictly within the approved limits.

30. That, it is respectfully submitted that quarrying operations are not being carried out below the groundwater table, and the answering respondent has not in any manner interfered with or disturbed the groundwater regime of the area.

31. That, it is respectfully submitted that no mineral transportation is being carried out through any road passing through village habitation without prior permission. It is further submitted that the quarry in Bajabati area has been in existence since the year 2000 or

earlier, whereas the alleged IDCO road was constructed only in the year 2022, much after the quarry leases were granted. Consequently, the answering respondent cannot be held liable for the subsequent development of such road infrastructure.

32. That, blasting operations in the quarry are carried out strictly with due authorization and in compliance with the applicable Rules and Regulations governing use of explosives, and the blasting activities are conducted through duly licensed operators in accordance with the statutory safety protocols.

33. That, it is respectfully submitted that due to non-availability of sufficient land area within the lease boundary, the formation of garland drains was not feasible. However, adequate alternative measures have been adopted whereby excess rainwater accumulating in the quarry pit is pumped out through motor pumps, reused for dust suppression activities, and the surplus water is discharged outside the lease boundary in private lands without causing any environmental harm.

34. That, the answering respondent has substantially complied with all Environmental Clearance conditions and CPCB guidelines governing quarry operations. It is true that the quarterly compliance report could not be submitted in time. However, the same is merely a procedural lapse and hyper-technical irregularity, which is curable and

Byomakesh Mishra  
Advocate  
Notary, Cuttack Town  
Govt. of Odisha  
Regd.No-06/2018

cannot invalidate the substantial compliance achieved by the respondent in maintaining environmental safeguards.

35. That, the Bajabati-Kanpur Road was constructed only after quarry operations had been in existence since the year 2000 or earlier, and therefore the respondent cannot be faulted for the existence of such road. Nevertheless, the answering respondent has developed a separate approach road for transportation, and mineral transport is not carried out through the said road.

36. That, it is respectfully submitted that the mine water is neither contaminated nor discharged into agricultural fields. The water accumulated in the quarry pit is pumped out and reused for dust suppression activities, and any excess water is discharged only into private lands in a controlled manner without affecting agricultural activities.

37. That, the answering respondent has not violated the permissible depth of 6 metres and has not intersected the groundwater table, and therefore the allegation that a farmer's suicide was caused due to water scarcity allegedly arising from quarry operations is wholly false, speculative and malicious. It is further submitted that there are several other quarry leases operating in the adjoining area, and singling out the answering respondent alone without any scientific evidence amounts to arbitrary and discriminatory targeting.

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38. That, all requirements prescribed by the Directorate General of Mines Safety (DGMS) have been complied with. The mine manager has been duly appointed with approval from the competent authority and the Notice of Opening of Mine has been duly submitted. Further, due to limited land area available within the lease boundary, formation of benches strictly as per regulation was not feasible in certain locations.

39. That, blasting operations are carried out strictly outside the restricted distance of 200 metres from roads, schools and structures as prescribed under CPCB guidelines, and the prescribed blasting protocol is duly followed. It is further submitted that any road presently located within such distance has been constructed subsequent to the grant of quarry lease, and therefore the answering respondent cannot be held responsible for such later developments. In as much as blasting is concerned it is being carried out with due supervision and authorization.

40. That, it is humbly and respectfully submitted that the allegation regarding the existence of a stone crusher unit within the restricted distance of one kilometre from the quarry is wholly misconceived. It is specifically stated that if any crusher unit exists within such radius, the same was established much prior to the grant of quarry lease in favour of the answering respondent and the said unit is neither owned

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nor operated by the answering respondent. The answering respondent has no manner of control, ownership or operational nexus with the said crusher unit. Consequently, any alleged violation relating to such crusher unit cannot be attributed to or fastened upon the answering respondent, who cannot be made liable for activities of independent third parties operating in the vicinity.

41. That, it is further respectfully submitted that the alleged IDCO road referred to by the applicant has been developed subsequent to the grant of quarry lease in the Bajabati area, and therefore the answering respondent cannot be held responsible for the existence of such road within the surrounding zone. Nevertheless, as a matter of abundant caution and in compliance with applicable safety norms, any blasting operation undertaken in the quarry is carried out strictly under the supervision of authorized personnel and with due permission from the competent authorities, following all prescribed safety protocols and statutory regulations governing blasting activities.

42. That, this Respondent No.16 most humbly reserve his right to file further counter affidavit / additional affidavit and carves leave of this Hon'ble Tribunal to bring to record certain facts with respect to the background of the applicant in the present Original Application.

43. That, the averments which are not specifically denied are hereby denied.

Byomakesh Mishra  
Advocate  
Notary, Cuttack Town  
Govt. of Odisha  
Regd.No-06/2018

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44. That, the facts stated above are true to the best of my knowledge and belief.

Identified by

*[Signature]*  
Advocate

*[Signature]*  
Sachin Chandra Behera  
Deponent

**CERTIFICATE**

Certified that due to want of cartridge papers thick and durable plain papers have been used.

*[Signature]*  
Advocate

Date: 16.03.2026

For Respondent No.16

Solemnly Sworn before me by *Sachin Chandra Behera*  
being identified by *A. Pradhan* Advocate  
at Cuttack dated *16/03/2026*

*[Signature]*  
B. MISHRA  
NOTARY, CUTTACK  
ODISHA



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ANNEXURE - A/16

## FORM - F

Intimation to Successful Bidder [See rule 10(11), 16(9), 27(6)]

Letter No. 2678 Dated 23.7.21

From: - Tahasildar, Dharmasala

To

Sarat Ch. Behera, S/O- Sridhara Behera Vill- Khunta Po- Thanual Dist-  
Jajpur

Sub: Intimation to successful bidder.

Sir/Madam,

This is to intimate that, you have been selected as the successful bidder for quarry lease described below, namely:-

Bajabati Black Stone Quarry No-02 vide Sairat Case No 33/2021, Area Ac. 5.00 for a period of five years based on your application for the said lease. The amount of additional charge bid by you and accepted is Rs (130+370+1) = 501 per cubic meter. The Cluster mining plan has been approved and the environment clearance for the said lease has not been obtained. The tentative selection is subject to the provisions of the OMMC Rules, 2016 and to the terms and conditions annexed with this letter.

You are directed to convey your acceptance to the terms and conditions and to deposit an amount of Rs 1856004.00 (Rupees Eighteen Lakh Fifty Six Thousand Four) only as 1/4<sup>th</sup> of the bid amount of the year as prescribed under rule 27(7) & (9). Proof of deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money shall stand forfeited.

You are also directed to execute deed in respect of the quarry lease for the aforesaid area within the period specified in sub-rule (1) of rule 43 of the Odisha Minor Mineral Concession Rules, 2016.

Yours faithfully,

*[Signature]*  
23.07.21  
Tahasildar, Dharmasala  
(Name/ Designation)  
(Competent Authority)

TRUE COPY ATTACHED

*[Signature]*  
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ANNEXURE - B/16

FINAL COPY

- 20 -

# MINING PLAN

(Prepared under Rule 28 (4) of the Odisha Minor Mineral Concession Rules, 2016)

OF

*Sunil Madhab Patro*  
31/03/2022

**BAJABATI BLACK STONE QUARRY NO.-02**  
(CLUSTER SERIAL No.-3B/2)

OVER 5.00 ACRES OR 2.023 HECTARES IN VILLAGE  
BAJABATI UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT,  
ODISHA.

**LESSEE: SARAT CH. BEHERA,**  
S/O- SRIDHAR BEHERA,  
AT- KHUNTA, PS- DHARMASALA  
DIST- JAJPUR, PIN- 755024.  
Ph. No.- 943733837  
Email- [bsaratchandra67@gmail.com](mailto:bsaratchandra67@gmail.com)



**LEASE PERIOD - 5 YEARS. (i.e 2022-23 to 2026-27).**

*Sunil Madhab Patro*  
Sunil Madhab Patro,  
RQP/OD/027/2015

**PREPARED BY**  
Sunil Madhab Patro  
RQP/OD/027/2015  
Address:- Synergy Geoscience,  
Plot No.- N 6/ 527, Ground floor  
Near SBI Bank, Jaydev Vihar, Bhubaneswar-751015  
Email: [synergygeoscience@gmail.com](mailto:synergygeoscience@gmail.com)  
Cont- 9861093020, 9778669006, 7606866842.

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 Sunil Madhab Patro,  
 RQP/OD/027/2015.

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/M

## CONSENT OF LESSEE

Mining Plan of **Bajabati Black Stone Quarry No.-2 (Cluster Serial No.- 3B/2)** over **5.00 Acres/ 2.023 Hectares** in village **Bajabati** under **Dharmasala Tahasil** of **Jajpur** district, Odisha has been prepared by **Sunil Madhab Patro, RQP/OD/027/2015**. I request The Deputy Director Geology & Authorized officer, Directorate of Geology, Bhubaneswar, Odisha to make further correspondences regarding the mining plan with the said RQP in his following address:

**Sunil Madhab Patro**  
**Synergy Geoscience**  
**Plot No - N6/527, Ground Floor**  
**Near SBI Bank, Jaydev Vihar, Bhubaneswar- 751015.**

I hereby undertake that all modifications to be made in the mining plan with progressive mine closure plan by the RQP be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

Date:

*Sarat Chandra Behera*  
**Lessee: Sarat Ch. Behera,**  
**S/o- Sridhar Behera,**  
**At- Khunta, Ps- Dharmasala**  
**Dist- Jajpur.**

~~23~~

5/17

**Certificate from RQP**

Certified that the provisions of Odisha Minor Minerals Concession Rules, 2016 have been observed in the mining plan in respect of **Bajabati Black Stone Quarry No.-2 (Cluster Serial No.- 3B/2)** over an area of **5.00Acres/ 2.023Hectares** from village **Bajabati** under **Dharmasala** Tahasil of **Jajpur** district, **Odisha** prepared under Rule 28(4) of OMMC Rules 2016 of the Lessee **Sarat Ch. Behera**, S/o- Sridhar Behera, At- **Khunta**, Ps- **Dharmasala**, Dist- **Jajpur** and wherever specific permission is required, the lessee will approach the concerned statutory authorities.

Certified that the information furnished in the mining plan is correct to the best of my knowledge and belief.

  
**Sunil Madhab Patro,**  
**RQP/OD/027/2015.**

**Sunil Madhab Patro,**  
**RQP/OD/027/2015**

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## CERTIFICATE FROM REVENUE INSPECTOR

Certified that the lease area is demarcated and shown in the field by Synergy geoscience team, RI, RS concerned and other field officers of Dharmasala Tahasil in respect of Bajabati Black Stone Quarry No.-2 (Cluster Serial No.- 3B/2) over an area of 5.00 Acres/ 2.023 Hectares bearing Khata No.-215 & Plot No.-1050(P) from village Bajabati under Dharmasala Tahasil of Jajpur district Odisha. Lessee: Sarat Ch. Behera, S/o- Sridhar Behera, At- Khunta, Ps- Dharmasala, Dist- Jajpur for mining the area.

Certified that the information furnished by me is correct to the best of my knowledge.

MOUZA	KHATA NO	PLOT NO	AREA	KISAM
BAJABATI	215	1050(P)	5.00Ac/2.023Ha	PATHARA CHATANA

  
 REVENUE INSPECTOR  
 Revenue Inspector  
 Nakodar Circle  
 Nakodar

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 Sunil Madhab Patro,  
 RQP/OD/027/2015.

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*[Signature]*

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*[Signature]*  
Sunil Madhab Patro,  
RQP/OD/027/2015.

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*[Signature]*

**MINING PLAN FOR WINNING OF STONE (ROAD METAL)  
BAJABATI BLACK STONE QUARRY NO -02  
(CLUSTER SERIAL No.-3B/2)**

**BACK DROP**

Globally minor mineral (otherwise known as construction mineral) resources are used in the construction of infrastructure (roads, highways, railways, waterways, ports, bridges, harbours etc.), residential buildings (houses, apartments etc.). Commercial buildings (offices, factories, sports stadium etc.) and social buildings (hospitals, academic institutions, community centres etc.). Among the non-energy extractive industries, the role of minor minerals sector is critical in terms of tonnage of extracted mineral, involvement of enterprises, employment generation and turnover. The demand of minor minerals is generally high and the sector mainly consists of small and medium-sized enterprises (SMEs) operating over sizeable extraction sites that cater to the requirement of local and regional markets. Additionally, the key infrastructure sectors identified include Roads, Bridges, Airports, Industrial Parks, Bio -Technology parks, SEZs, Solid Waste Management and Tourism. Quality Infrastructure Support is provided for both MSME and Large Sector by promoting new industrial parks/clusters/estates. There is a huge requirement of minor minerals for completion of the projects, which have come up and coming up by both Central and State Govt.

With this backdrop, if the status of minor minerals and their development in the state vis-à-vis aspiration of the state government is analysed, it appears that 'minor mineral development' is an emerging sector which calls for urgent attention of the government in order to bring in their sustainable development and to establish that the sector proves to be one of the major revenue earners for the state government.

Mining Plan in respect of each quarry lease/permit is prepared by RQP and approved by the designated authority of state Directorate of Mines/Directorate of Geology. Based on the approved Mining Plan EC is granted. In pursuance with EIA Notification, 2006 of Government of India, State Environment Impact Assessment Authority (SEIAA) was formed to examine the EC proposals of category 'B' mines (up to 100 ha) including grant of Environment Clearance for minor minerals.

**Road Metals**

Road metals which are being auctioned, quarried and used for construction purposes across the state broadly constitute granite, granite-gneiss, charnockite, khondalite, dolerite and their variants which are invariably fractured, jointed and associated with hairline cracks and other microstructures. Some building stone quarries operate under Shree Jagannath Temple administration. These stone quarries have been developed in association with majority of the geological set up and are not found in the coastal regions. Road metals (stones) and their quarries occur in the districts of Khordha, Nayagad, Koraput, Rayagada, Nabarangpur, Malkangiri, Bolangir, Subarnapur, Sambalpur, Bargarh, Ganjam, Gajapati, Jharsuguda, Debagad, Kalahandi, Nuapada, Sundargarh, Boudh, Kandhamal, Dhenkanal, Angul, Kendujhar, Mayurbhanj, Balasore, Bhadrak,

Jajpur and Cuttack among others. Further, specifically black stone quarries are confined to the districts located in southern, northern and western parts of the state.

## 1.0 INTRODUCTION

1.1 The mining plan of Bajabati Black Stone Quarry No - 2 over an area of 5.00 Acre or 2.023 Ha in Mouza Bajabati, RI circle Nakpol, Tahasil Dharmasala, Jajpur District Odisha is prepared by Sri Sunil Madhab Patro RQP (Synergy Geoscience Bhubaneswar) for the year 5 years on behalf of Lessee **Sarat Ch. Behera**, S/o- Sridhar Behera, At- Khunta, Ps- Dharmasala, Dist- Jajpur with reference to the letter No. 4428 dated 09.11.21 of Tahasildar Dharmasala (**Annexure-1**).

1.2 The area located in Mouza Bajabati (Under Dharmasala Tahasil of Jajpur district, Odisha) is accessible from Bhubaneswar through Chandikhol Chhack by NH - 53 and from Chandikhol Chhack towards Duburi on Express Highway for about 9 km. From this place of Express Highway, the area can be approached on a semi-metalead road towards west for about 1 km to reach Bajabati Mouza. From Bajabati Mouza, Bajabati Black Stone Quarry No.-2 is within 1 km can be reached by a Kutchha Road. The hillock consisting black colour stones commercially known as Road Metal. Geological term of the stone is Granite Gneiss.

1.3 Revenue Inspector, Nakpol, the competent officer of the Tahasil Dharmasala has demarcated the area over 5.00 Acre or 2.023 Ha in the field and provided the land schedule and sketch plan (**Annexure - 2**).

1.4 In - house Survey & Exploration team of Synergy Geoscience using hand held GPS and Total Station recorded the co-ordinates of all boundary pillars and level above Mean Sea Level (mSL) at different places of the area for preparation of Topographical Map. Simultaneously Surface Plan with Topographic details and Surface features & Geological Plan showing geology of the area within the demarcated area over 5.00 Acre or 2.023 Ha has been prepared.

1.5 The pattern of the deposits, its physical, structural disposition and topography of the area and its hydrological condition are some of the factors that favour opencast, dry pit mining. The mining operation will be carried out by semi-mechanized open cast dry pit mining method deploying required mining machinery and man power.

1.6 After mining starts, the boundary pillars, measurement of volume of road metals produced from the Bajabati Black stone Quarry No - 2 shall be controlled by regular third party competent surveyors. The agency shall do survey with regular interval and guide the lessee about scientific & economical working. They will also prepare statutory plans and documents as may be required by Govt. and other statutory authorities.

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1.7 Majority of the quarry area is water logged. So, before the mining for road metal can be initiated there is need of de-watering. So, the proposal for de-watering the quarry area is being proposed. After de-watering the quarry may be re-surveyed, then the Resources and reserve may be re-estimated.

1.8 Looking into the potential reserves of road metals the main objective is to develop this mine properly and systematically for commercial benefit of indigenous industries and secondly for increase of state exchequer in respect to royalties to the state Government and thirdly to boost up the socioeconomic status of the habitants of this area by producing employment opportunity directly & indirectly to earn more and lead a better life.

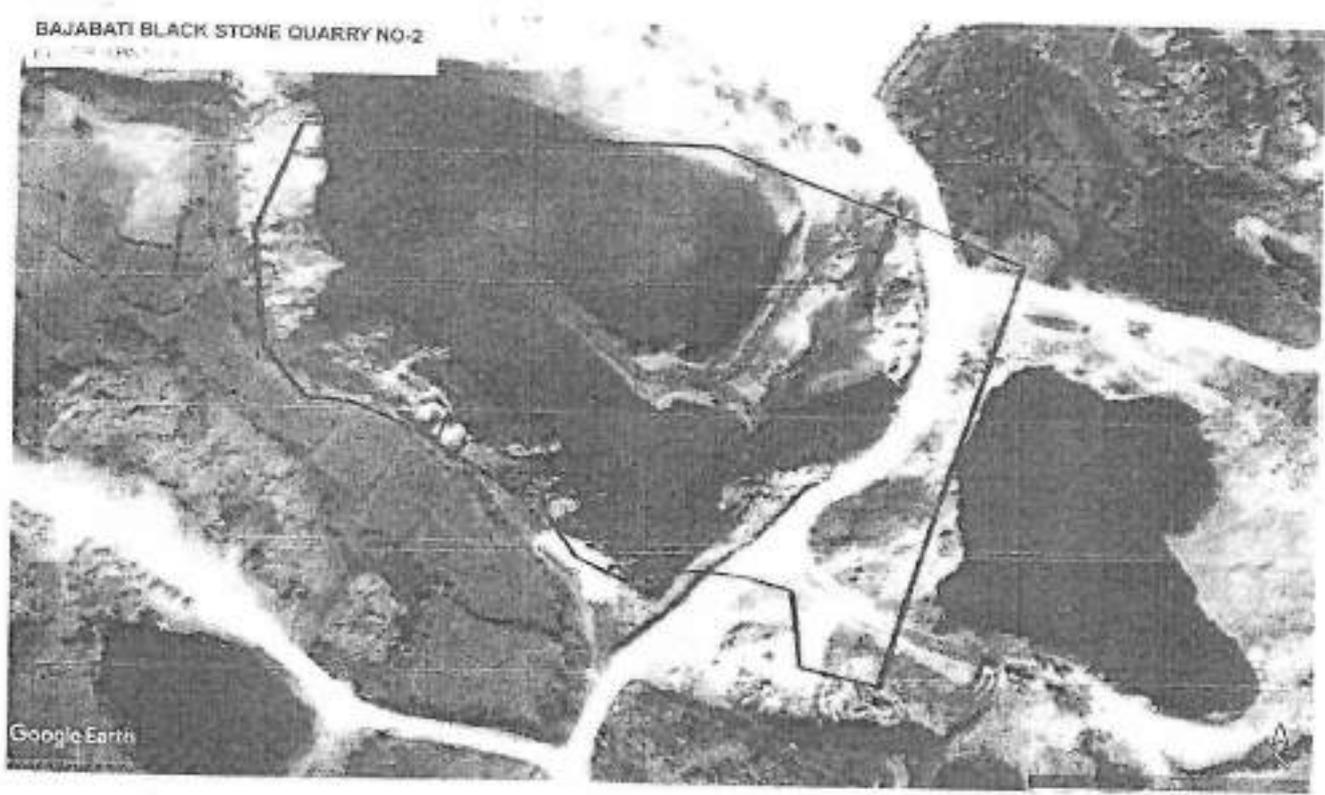


Image-1: Bajabati Black Stone Quarry No.-2 (Cluster Serial No.-3B/2) Road Metal deposit.

SUMMARY

The total probable geological resource of road metal in the proposed quarry lease area has been estimated as 1,59,124 Cum. , which is of 112 category of UNFC. The mineable reserve has been estimated as 85,015 Cum. The Annual Production has been Planned as 14,573 cum. for 1<sup>st</sup> year (i.e 2022-23), 14,573cum for 2<sup>nd</sup> year (i.e 2023-24), 14,590 cum for 3<sup>rd</sup> year (i.e 2024-25), 14,568 cum for 4<sup>th</sup> year (i.e 2025-26), 14,568 cum for 5<sup>th</sup> year (i.e 2026-27), which is as per 14,560 MGQ provided by Tahasildar, Dharmasala. Thus the total production in 5 year will be 7,28,72 cum.



FORM - "O"

(Under Rule 28 (4) of the Odisha Minor Mineral Concession Rules, 2016)  
(As per MoEF Notification, 2006 and its amendments-Category: B2)  
(As per the provisions/guidelines of MCDR, 1988-Category: B)

A. Mining plan for winning of road metal (river sand / laterite slabs / morrum / ordinary / road metal etc.) from Bajabati Black Stone Quarry No -2 (Mouza Bajabati Under Nakpol RI circle, Dharmasala Tahasil of Jajpur district, Odisha. (Category: B2) as specified by MOEF vide notification no. J-13012/12/2013-ia-ii (i) dated 14.12.2013].

1.0	Name & Address of the Lessee	Sarat Ch. Behera, S/o- Sridhar Behera, At- Khunta, Ps- Dharmasala Dist- Jajpur, PIN- 755024 Ph. No.- 943733837 Email- bsaratchandra67@gmail.com
2.0	Particulars of the Area (Acreage, Boundary Description & Land Schedule): (Attach location map and surface plan showing the existing features of the area with contours at 2m interval)	The Bajabati Black Stone Quarry No - 2 (comprising 5.00 Acre or 2.023 Ha) area. Boundary description & land schedule are mentioned below. Location map, Lease plan and surface plan showing the existing features of the area are at Location Plan as Plate-01, Lease Plan as Plate-02 and Surface Plan as Plate-03.

Land Schedule of the Bajabati Black Stone Quarry No - 2  
Table - 1

MOUZA	KHATA NO	PLOT NO	AREA		KISAM
			Ac.	Ha.	
Bajabati	215	1050(P)	5.00	2.023	PATHARA CHATANA

Boundary description of the Bajabati Black Stone Quarry No -2

Boundary pillar co-ordinate of pillar of lease area are calculated by geo-referencing based on the field survey by hand held GPS as shown by the Revenue authorities, Dharmasala.

Table - 2

Sl. No.	Latitude	Longitude	Easting	Northing	Lease Pillar
1	86°06'24.72"	20°46'08.96"	407457.6824	2296557.412	75
2	86°06'28.75"	20°46'08.85"	407458.6824	2296558.412	76
3	86°06'31.68"	20°46'07.80"	407459.6824	2296559.412	77
4	86°06'24.82"	20°46'06.44"	407452.6824	2296552.412	70
5	86°06'30.43"	20°46'03.90"	407433.6824	2296533.412	51

3.0	Status of the Lessee: (Private Individual/ Private Company/ Public Sector Undertaking/ Joint Sector Undertaking/ Others)	Private Individual. Mining Plan is being prepared as per letter No 4428 dated 09.11.21 of Tahasildar Dharmasala (Annexure-1).
4.0	Period of the concession	Period of the concession is for 5 years.
5.0	Mineral intended to be own	Materials intended to be owned by mining from the Bajabati Black Stone Quarry No - 2 is road metal which are also useful for building construction.

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6.0	Name, Address & Registration No. of RQP Preparing the mining plan with validity of Recognition.	<p><b>Sunil Madhab Patro.</b>                  Address - Synergy Geoscience, Plot No - N 6/627, Ground Floor, Near SBI Bank, Jayadev Vihar, Bhubaneswar-751015.                  Regd. No - RQP/OD/027/2015,                  Valid up to-22/09/2025.                  Copy of RQP certificate attached (<b>Annexure - 3</b>).                  Email- synergygeoscience@gmail.com</p>
7.0	Order No. & date of Competent Authority granting the concession: (Copy of the order to be attached)	<p>As per the Letter No 4428 dated 09.11.21 of Tahasildar Dharmasala of Jajpur District of Odisha (<b>Annexure-1</b>) the mining plan is prepared and after its approval by competent authority of Directorate of Mining or Geology, Govt. of Odisha, Bhubaneswar. On obtaining the approval of the mining plan the Environmental clearance shall have to be obtained from SEIAA, Bhubaneswar, Odisha.</p>
8.0	If, forest area, whether forest clearance obtained (Attached copy of forest Clearance)	<p>Bajabati Black Stone Quarry No -2 area is not coming under forest. Kism of the land is Pathara Chatana, owned by Govt. of Odisha. So forest clearance is not required.</p>
9.0	Reserves (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)	<p>Reconnaissance survey of the area by the geologists and surveyors of Exploration wing of Synergy Geoscience was conducted in the Bajabati Black Stone Quarry No - 2 area and it was concluded that the said area consists hard stones (Geological name Granite Gneiss) which are used as road metals/building stones. Coupled with local parameters and reconnaissance survey done by Synergy Geoscience the geological plan &amp; sections are prepared for calculation of resources and reserves of road metals/building stones in the Bajabati Black Stone Quarry No - 2. (<b>Geological Plan as Plate-04 &amp; Geological Sections as Plate -5</b>)</p>
<p><b>9A. Regional Geological Set-up</b>                  (a) <b>Physiography</b></p>		<p>The target area represents a hilly terrain comprising three isolated hillock/patches viz, Dankari, barada, Baraman, hillock with undulated topography. Highest relief of the buffer area within 5 km radius of the deposit is 418 mRL and the lowest relief is at 40 mRL.</p>

The deposit belongs to recent to sub recent age and overlies directly on tertiary and are composed of younger and older alluvia. The sediments of older alluvial are greyish to dark greyish colour and are un-fossiliferous. About 60% of the area is underlain by consolidated formations comprising Precambrian metasediments, Iron ore and Gangpur series. These rocks are very hard and compact and the ground water occurs mainly in secondary porosity. Ground water occurs under semi confined to confined conditions in fractured rocks. Granite Gneisses are the most predominant rock types usually occupying the underlining plains and topographic lows. General character of vegetation in the nearby forest is dry deciduous type. The common species existing in the nearby area are Palasa, Mango, Jackfruit, Jamun, etc. Faunas in the surrounding area are wild animals, domestic animals, birds, fishes, reptiles and snakes. Fox, jackal and rabbits reported as wild animals. The bird species includes pigeons, parrots, doves, wild fowls etc. the local fishes are found in the area.

**(b) Regional Geology**

(b/1) Mr. P. Perraju mapped the area regionally in 1962-63 and reported non-economic mineral occurrence. Later the area was investigated by officers of State Directorate of Mining & geology during the period from 1990 to 1992. Only exposures of granitic suite rocks were reported.

(c/2) The area around Rahadpur forms a part of eastern margin of the "Eastern Ghat" and is represented by the older metamorphic group of rocks belonging to Archean age. The litho-units encountered in the region are broadly classified into two groups' i.e. (a) sedimentary metamorphites represented by Khondalite group of intrusions, (b) granitic rocks. The regional geological succession of the area can be enumerated as below.

**Table - 3**  
**Regional Stratigraphy**

Recent to sub recent	-	Alluvium and soil, Intrusive-quartz vein
porphyroblastic granite		
Achaean	"Eastern Ghat Super Group"	Garnetiferous granite gneiss Pyroxene granulites Charnockite Khondalite
		Base not seen

**(d/3) Litho-units**

Litho-units Khondalite and its variants are well observed in the western part in the hills of the area. Besides, the intrusive members like charnockite and quartz veins are observed in the region. But in general the granite gneiss and Khondalite form the major rock units in the region. The general trend is NE-SW with moderate dip to southeast.

**Description of Rock Units**

**(i) Granite gneiss**

The area is occupied by granitic suite of rocks. The rock unit is observed in the form of

knoll, which cropped due to continuous weathering phenomena, besides small exposures of boulders in the valley. The rocks are leucocratic, medium to coarse, grained, and foliated with a gneissose texture. The chief mineral constituents of the rock are quartz, feldspar, biotite, garnet, apatite and zircon. Garnets mainly almandine variety are evenly distributed in the gneiss and biotite are arranged in linear fashion giving a gneissose structure. While observing the rock units in the area three distinct types of granite are observed as below-

- (a) Coarse grained granite gneiss
- (b) Porphyritic granite gneiss
- (c) Medium grained granite gneiss

Almost all the above-cited litho members show spheroidal weathering due to exfoliation. Faint foliation rocks are often seen besides gneissose structure. Two distinct joint sets are marked which trend in NW-SE and N-S dipping vertically. The general trend of the rock unit is NE-SW dipping moderately due southeast.

The coarse-grained and porphyroblastic granite gneiss are the resultant rock unit, which suffered due to polyphase granitic activity. The porphyroblasts are mainly plagioclase feldspars, which often measures to 0.5 cm in length and 3 cm in width. As the rock unit is classified as older group of rocks, intensive structural disturbances have affected to a great extent as evidenced by sheared quartz, feldspar etc. Sometimes the arrangement of biotite grains have caused to disintegrate rock as sheet rocks.

**(ii) Charnockite**

Besides granite gneiss, small exposures of Khondalite and Charnockite are observed towards west of the area. This charnockite group often comprises pyroxene granulite and its meta-variants like amphibolite and hypersthene granulites. Pyroxene granulite occurs as bands, lenticles and patches within Charnockite. It is dark coloured, hard and compact, equigranular and consists of pyroxene, feldspar, biotite and garnet. Amphibolite occurs as inclusions within the granite gneiss. The rock is dark coloured medium grained with faint Schistosity.

**(iii) Quartz vein**

Small quartz veins do occur along the joint planes as fillers. The quartz veins are of small dimension, which is not map able and devoid of any economic importance. It is gray to milky white in colour and fractured. The quartz veins do indicate that the area has been subjected to polyphase granitic activity and structural disturbance.

**(iv) Soil**

Soil, alluvial and eluvium are encountered in the valley portions, which constitute the surrounding area of the granite gneisses. The thickness of the soil and alluvial mantle is variable from 0.1 m to as high as 1.0 m. The eluvium soils are usually sandy soil and greyish coloured. The soil profile as observed in the area presents a matured profile due to its age

and no complexity in further geological environment during post Archean age.

**Vegetation & Human Settlement**

The buffer zone of the Bajabati Black Stone Quarry No - 2 is devoid of thick forest with valuable trees. Some Serbs and Bushes are there. Demography of 4 nearby villages their location in respect to the deposit are tabulated below.

**Table - 4**

Items Name of Village	Demography Data			
	Nakua	Nathuabara	Haridaspur	Jharsohal
Located in the Direction of	Towards West	Towards North	Towards South	Towards East
Total No. of Houses (No)	49	434	62	43
Population No	241	1956	304	197
Male	138	1007	153	89
Female	103	949	151	108
Schedule Caste	0	499	95	10
Schedule Tribe	207	45	0	144
Literacy (%)	53.5	83.78	87.69	58.4

**Micro Meteorological Data**

As a part of geology, meteorology is the study of the earth's atmosphere and the variations in temperature and moisture patterns that produce different weather conditions. Some of the major subjects of study are humidity, rainfall and wind direction etc. Micrometeorology deals with small-scale weather systems ranging up to several kilometers in diameter and confined to the lower troposphere. Micro meteorology has a direct impact on mining operation to control man power utilization, save them from predicted environmental effects. Following data are regards to micrometeorology for last 5 years of Jajpur District of Odisha. Source of data: <https://www.worldweatheronline.com/Jajpur-Monthly-Climate-Averages,Orissa,IN>

**Table - 5**

**Month-wise Rainfall data (in mm) from 2016 to 2020 of Jajpur District**

Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sept	Oct	Nov	Dec
2016	4.02	51.2	23.5	7.1	180.2	262.6	214.01	457.7	330.3	65.9	73.8	0
2017	0	0.1	139.5	11.2	215	279.5	361.7	261.2	135	140.4	105.8	107.7
2018	0	0	4.84	55.71	53.8	110.11	498.8	400.8	256.8	221.9	3.1	22.3
2019	0.1	91.1	32	61	124.8	361.4	166.4	438.3	324.8	152.5	25.7	10.7
2020	15.7	63.3	52.7	153.2	137.2	88.4	157.6	329.6	197.3	185	1.4	0

**Table - 6**

**Month-wise Humidity data (in %) from 2016 to 2020 of Jajpur District**

Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sept	Oct	Nov	Dec
2016	55	59	52	47	57	65	74	78	81	68	60	50
2017	45	55	58	60	60	63	70	67	71	74	62	54

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2018	41	42	48	60	59	56	68	71	73	69	62	49
2019	45	48	58	54	59	61	68	75	80	78	66	57
2020	55	55	56	57	61	62	68	74	76	75	83	46

Table - 7  
Month-wise Average wind Speed data (in kmph) from 2016 to 2020 of Jajpur District

Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sept	Oct	Nov	Dec
2016	6.7	7.3	8.5	12.1	10.5	9.5	10.5	9.4	8.3	6.6	6.3	6.5
2017	6.3	6.9	9.5	13.5	11.5	10.2	11.2	11.7	8.8	8.8	8.9	7
2018	6.6	7.5	10.2	13.6	15.3	13.5	13.8	12.2	10.6	8.6	6.9	8.3
2019	7.1	9.2	10.8	15.1	18.6	16.4	16.2	13.3	10.5	7.8	7.6	7.3
2020	8.3	8.7	10.8	15.3	19.1	15.1	15.6	13.4	10.9	9.2	8.5	7.1

The direction of wind is generally in South-West or West direction in the Jajpur district.

Table - 8  
Month-wise Temperature data (in °C) from 2016 to 2020 of Jajpur District

Year	2016		2017		2018		2019		2020	
	Max.	Min	Max.	Min	Max.	Min	Max	Min	Max.	Min
January	31	18	31	17	28	17	28	18	27	18
February	35	22	35	20	34	21	32	21	29	20
March	39	25	37	23	38	24	35	24	34	24
April	43	28	42	26	38	26	40	27	38	25
May	41	29	41	28	40	28	41	29	38	26
June	37	29	38	29	38	30	38	29	37	29
July	34	27	34	28	34	28	34	28	35	28
August	33	26	34	28	34	28	33	27	33	27
September	32	26	35	27	33	27	32	26	34	27
October	34	24	32	25	32	24	31	24	32	25
November	32	20	29	21	31	21	30	21	30	21
December	31	18	28	19	27	17	27	18	29	18

**9B. Local Geology**

(a) M.L. area under discussion is a part and parcel of the Eastern-Ghat. Rock encountered in the area is granite gneiss which is medium grained with poorly developed gneissosity. The rock consists essentially of feldspar and blue quartz with accessory minerals such as garnet, Biotite, zircon and opaque's. The rocks occurring in the area has got the phenocryst of K-feldspar which has medium to large size grain surrounded by equigranular blue quartz and rim of fine grained mafic minerals which give an attractive look due to its porphyritic texture and evenly distributed smaller grains of pink garnet. There is no topsoil with nutrient value cover the entire Bajabati Stone Quarry No - 2 area. Core/Lease area Highest attitude at 24.7 mRL towards south side and Lowest 3 mRL towards center side. It is evident from the outcomes of the reconnaissance survey that the granite gneiss deposit over the studied area is partly weathered and fractured in the upper part up to an average depth of about 2mm and also consisting of soil mixed stone boulders/pebbles which are not suitable as road metal/building stone and are regarded as over burden which are waste (IB).

**(b) Litho-units**

**(i) Quartz vein**

Small quartz veins do occur along the joint planes as fillers. The quartz veins are of small dimension, which is not map able and devoid of any economic importance. It is grey to

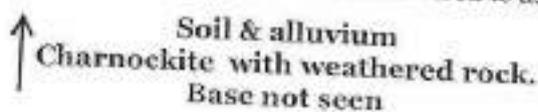
milky white in colour and fractured. The quartz veins do indicate that this area has been subjected to polyphase granitic activity and structural disturbance.

**(ii) Charnockite**

Charnockite are observed in the lease area. This charnockite group often comprises pyroxene granulite and its meta-variants like amphibolite and hypersthene granulites. Pyroxene granulite occurs as bands, lenticel's and patches within Charnockite. It is dark coloured, hard and compact, equigranular and consists of pyroxene, feldspar, biotite and garnet. Amphibolite occurs as inclusions within the granite gneiss. The rock is dark coloured medium grained with faint Schistosity.

Some of the important physical properties of Charnockite are that the rock is hard and compact with 2.6 to 2.8 specific gravity and with less joints and cracks. This is suitable to be exploited since joints and cracks shall help in disintegrating of insitu mass with light blasting.

- > The local geology of the ML area has been deciphered by observation of the trial pits, trench and geological mapping of the area. As revealed from the above geological studies, the local stratigraphic succession of the ML area is as follows.



- > The core zone of the Bajabati Black Stone Quarry No - 2 is devoid of thick forest with valuable trees. Some Serbs and Bushes are there. There is no habitation also.

**9C. Method of Resources and Reserves estimation**

**(a) Resources and Reserves are estimated basing on local parameters.**

- Cross sectional area method has been adopted for calculation of resources and reserves under measured and proved categories respectively.
- The entire deposit of Bajabati Black Stone Quarry No - 2 is hard, massive and compact. No weathered and altered product are seen on top portion like other leases of the cluster. 90% of insitu zone is usable for road metal/building stone. Balance 10% of insitu zone are regarded as interburden waste since those are unsuitable for use as road metal / building stone. These are altered and heavily fractured and are not hard and massive. These are as good as wastes. Cut - off grade has no roll in case to estimation of resources and reserves of these materials. However for waste dumped on proposed waste dumping yard located towards south side of lease area over 0.014 Ha (within Lease) area. All wastes shall be dumped on this location.
- Top profile of the cross section of Bajabati Black Stone Quarry No - 2 is marked as per the field data available during geological mapping.
- Level -wise cross sectional area in Sq.m. is calculated. Half way between two

adjacent sections is considered as influence. Influence last sections are considered as per actuals. This is the geological resources of the lease area.

- Insitu mineable proved reserve is calculated in the same way as that of geological measured resources, deleting the rocks blocked in safety zone barrier and below mining benches which are not mineable.
- One location over 0.015 Ha towards west side of lease have been selected for stacking of usable road metal/building material till disposal.
- The M.L area is covered with water. So, after pumping out the water the mining activities will be started.

**(b) Formula adopted for Resources and Reserves calculation**

The resources and reserves of road metal of the Bajabati Black Stone Quarry No - 2 has been calculated by cross sectional area method by the formula as below.

**Table - 9**

R	=	C x L
Where, R	=	Resources of black stone in the lease area
C	=	Cross sectional area in sq. m.
L	=	Length of strike influence of black stone block, which is half way in between 2 sections horizontally. End points are measured to exact in either way.

**9.1 Geological Resources**

**Table - 10**  
**GEOLOGICAL RESOURCES**

SECTION CONSIDERED	X-SECTIONAL AREA	LOI IN mtr	VOL OF TOTAL EXCAVATION IN CUM.	VOL OF ROAD METAL IN CUM.	VOLUME OF WASTE IN CUM.
a	b	c	f=b x c	g=f x .90	h=f x .10
G1-G1'	2342	28	65576	59018	6558
G2-G2'	2139	52	111228	100106	11123
<b>TOTAL</b>			<b>176804</b>	<b>159124</b>	<b>17680</b>

**9.2 Mineable Reserves**

Reserves blocked for safety Zone & non-mineable part below the benches at present are excluded. Reserves of Bajabati Black Stone Quarry No - 2 under Proved reserves is considered for yearly production planning for 5 years to be allocated lease period.

**Table - 11**  
**MINEABLE RESERVE**

SECTION CONSIDERED	X-SECTIONAL AREA	LOI IN mtr	VOL OF TOTAL EXCAVATION IN CUM.	VOL OF ROAD METAL IN CUM.	VOLUME OF WASTE IN CUM.
a	b	c	f=b x c	g=f x .90	h=f x .10
G1-G1'	1828	23	42044	37840	4204
G2-G2'	1219	43	52417	47175	5242
<b>TOTAL</b>			<b>94461</b>	<b>85015</b>	<b>9446</b>



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10.0 Mining	
a) Whether manual or semi-mechanized	Stone mass will be worked out by opencast. Semi-mechanized, opencast method of mining. Handling of disintegrated stone mass will be done manually and excavators-tipper combination.
b) If semi-mechanized or mechanized number, type and capacity of machines to be used	<p>(b.1) Mining by both manual and Semi-mechanization has been proposed. Jack hammer of 32 mm dia and wagon drill of 85/110 mm dia shall be used for making small &amp; deep holes for blasting. Stone boulders shall be broken maximum upto 600 mm at the site. Secondary blasting shall be done to higher size boulders at site. During breaking some small size material shall be generated. All these material shall be loaded by loader &amp; manually and shall be transported to stacking yard deploying 25 t/35 t capacity tipper. At the stacking yard stones shall be stacked size wise. From stacking yard materials shall be transported to destination.</p> <p>(b.2) <b>Machinery required to be deployed in the present plan period</b> Hydraulic excavators of bucket capacity of 0.9 m<sup>3</sup> &amp; 1.5 m<sup>3</sup> and Tippers of 25 &amp; 35 ton capacity shall be deployed in the mine for excavation of black metal stone and transportation to the stacking yard located inside the area over 0.015 Ha area. Rope shove/ Hydraulic shovel (Loader) of 1.9 m<sup>3</sup>/2.3 m<sup>3</sup> shall also be proposed for loading of materials to tippers. Prior permission to be taken from competent authority for deploying machinery/equipment. The details of machines with their capacity is given as below.</p>

Table - 12

Machine	Capacity	Number
Excavator	0.9 m <sup>3</sup> / 1.5 m <sup>3</sup> capacity	1 number each
Rope shove/ Hydraulic shovel (Loader)	1.9 m <sup>3</sup> /2.3 m <sup>3</sup>	1 number each
Jack hammer	32 mm (air consumption 3 m <sup>3</sup> )	1 number
Jack hammer accessories	Compressor, Hose pipe, Drill rod and drill rod sharpener	As necessary
Wagon drill	85/110 mm (air consumption 6 m <sup>3</sup> )	1 number each
Large dia blast hole drill (1.5 km haul distance)	150 mm (air consumption 6 m <sup>3</sup> )	1 number each
Hammer	5, 10, 15 and 20 pounds	2 numbers each

Mining Plan on Bajabati Stone Quarry No. -2  
(Cluster Serial No.-3B/2)  
Village Bajabati, Dharmasala Tahasil, Jajpur (Odisha).

Sunil Manish Patro,  
RQP/OD/027/2015

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	Tipper/Dumper	1.5 km lead distance (25 tonnes)	1 number
	Water tanker	3000 kl	1 number
	Water pump	5 hp	1 number
c)	Whether drilling and blasting will be made use of. If yes state monthly quantity of explosives to be consumed	For loosening the strata blasting will be done by short & deep holes facilitating development and production of usable road metal and Interburden (IB). It is envisaged that about 92,250 m <sup>3</sup> in 5 years of lease period. So, per month in average it is 1,537.5 m <sup>3</sup> . Considering a powder factor (thumb rule for hard massive stone) of 8 m <sup>3</sup> /kg about 193 kg of explosives per month shall be required.	
d)	Benching pattern (Height x width)	Conventional mining with 6 m high x 6 m wide benches shall be the pattern of benching.	
e)	Face lay out (attach development plan)	Development plan and sections are attached as Development Plan as Plate - 06, 06(A-E) & Development Section Plate No - 07).	
f)	Quarry floor (RL) at the end of the year or period of concession	Quarry floor at the end of each year (1 <sup>st</sup> to 5 <sup>th</sup> ) of mining is as below.	
		Table - 13	
		Year	Section considered
		A	B
		Bottom mRL	C
		1st year (2022-23)	G1-G1'
		2nd year (2023-24)	G1-G1'
		3rd year (2024-25)	G1-G1'
		4th year (2025-26)	G2-G2'
		5th year (2026-27)	G2-G2'
g)	Quantity of Mineral to be own (Annual level of production)	Annual level of production of usable, unusable Road Material/building Stones and OB are tabulated below. Development Plan as Plate - 06(A-E), Development Section Plate No - 07).	

**Table - 14**  
**DEVELOPMENT CALCULATION**

YEAR	SECTION CONSIDERED	X-SECTIONAL AREA	LOI IN mtr	VOL OF TOTAL EXCAVATION IN CUM.	VOL OF ROAD METAL IN CUM.	VOLUME OF WASTE IN CUM.	TOP R.L.	BOTTOM R.L.
	a	b	c	d=b x c	e= d x .90	f= d x .10	g	h
1st year (2022-23)	G1-G1'	704	23	16192	14573	1619	29mRL	14mRL
<b>Sub-Total</b>				<b>16192</b>	<b>14573</b>	<b>1619</b>		
2nd year (2023-24)	G1-G1'	704	23	16192	14573	1619	14mRL	7mRL
<b>Sub-Total</b>				<b>16192</b>	<b>14573</b>	<b>1619</b>		
3rd year (2024-25)	G1-G1'	350	23	8050	7245	805	7mRL	3mRL
	G2-G2'	244	43	8161	7345	816	24mRL	19mRL
<b>Sub-Total</b>				<b>16211</b>	<b>14590</b>	<b>1621</b>		
4th year (2025-26)	G2-G2'	376	43	16187	14568	1619	18mRL	11mRL
<b>Sub-Total</b>				<b>16187</b>	<b>14568</b>	<b>1619</b>		
5th year (2026-27)	G2-G2'	376	43	16187	14568	1619	11mRL	3mRL
<b>Sub-Total</b>				<b>16187</b>	<b>14568</b>	<b>1619</b>		
<b>Grand -Total</b>				<b>80968</b>	<b>72872</b>	<b>8097</b>		

**Summary Of Development**

**Table - 15**

YEAR	QUANTITY
2022-23	14573
2023-24	14573
2024-25	14590
2025-26	14568
2026-27	14568
<b>Grand -Total</b>	<b>72872</b>

h)	Quantity of overburden to be removed (Location such as disposal of is shown on the development plan)	In the case of Bajabati Stone Quarry No - 2 during 5 year plan period there is no OB zone to be recovered. 8097 m3 interburden waste shall be recovered as waste from the in Situ zone. Waste Dumping towards south side of lease area over 0.014 Ha (within Lease) has been proposed.
i)	Whether heavy blasting to be adopted. If yeas, location of nearest habitation (Shown on the surface plan)	For loosening the hard zones blasting will be done adopting both short holes & deep holes. Nearest villages are shown in the surface plan Plate- 3. Mine excavation will be done by benching method. Habitation is

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j)	Safety precautions to be adopted	far away from the lease area, which shall have no impact due to blasting. <b>Habitations (Demography) of nearest villages are in Table - 4 above.</b>
		<p><b>(j1)</b> As per the safety guidelines of DGMS the following points shall be observed</p> <ul style="list-style-type: none"> <li>• All the machinery used for mining operation shall be checked and calibrated by the competent person/authority.</li> <li>• Vehicles are to be covered with tarpaulin during transportation from source to destination to avoid air pollution and slippage of stones on the haul or connecting road.</li> <li>• Employees are to be supplied all types of safety equipment as per the safety rules and regulations based on their types of work.</li> <li>• All accidents that include injury or loss of life or damage to the property must be reported to the district administration.</li> <li>• Injury effected persons should immediately transferred to nearest dispensary for treatment.</li> <li>• The lessee will obtain user license and by agreement with authorized license holder carry on blasting in the area.</li> <li>• The storage of explosives is not required as the required blasting shall be done by the blaster of the supplier agency and the left over explosive will be taken back.</li> <li>• A daily register will be maintained for total use and refund of explosives</li> </ul> <p><b>(j2)</b> During blasting the following points are to be ascertained</p> <ul style="list-style-type: none"> <li>• All employees must be cleared from the blast area and removed to a safe location prior to any scheduled blasting.</li> <li>• All equipment in the blast area should be removed or protected from fly stone damage, if possible.</li> <li>• An accounting must be made for all employees to</li> </ul>

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make sure that no one is left behind in the blast area.

- Arrangements should be made to ensure that no one can return back to the blast area prior to sounding an "all-clear" signal.
- It should be ensured that blaster or crew members are there within the bounds of the blast area when the shot was fired.

k) Brief description on method of procurement and storage of explosive

Mining lessee shall obtain user license and draw agreement with authorized agencies having valid license for cutting out blasting in the area. The permission of Indian explosive rules 1983 are to be observed. Daily requisition of explosive will be as per same day requirement. The licensed blasting agency shall carry out blasting as per direction of the lessee and at the end of the blasting surplus explosives will be taken back by the agency. A daily register will be maintained for total use and refund of explosives.

11.0 Waste disposal

a) Location (show it in the development plan)

In case of mining in the lease area only IB as waste shall be recovered. Insitu zone consists about 10% unusable material suitable for road metal/building stone and are regarded as interburden which are waste (IB). IB shall be kept on dumping yard.

b) Area covered

Dumping towards south side of lease area over 0.014Ha (within Lease) has been proposed.

c) Environmental safeguard for such deposit

There shall be a retaining wall all along the toe of the temporary dump yard (0.5 m high x 0.5 m wide) using non usable rocks, sand & cement mixture. This will protect rolling down of wastes from dump to outside. A garland drain encircling the retaining wall shall be constructed (0.5 m wide x 0.5 m deep). Rain water falling on dump will come down and fall on the garland drain. The garland drain will be so designed that water will flow to down side easily. It will be connected to a settling tank (1.5 m long x 1.0 m wide x 0.5 m deep) where water from garland drain will be accumulated and de-silted and pass away to outside of the Bajabati Black Stone Quarry No - 2. (Environment

Plan Plate - 8)

**Environmental status in and around the lease area**

**Present Scenario**

(i) Ambient Air Quality

The concentrations of particulate matters PM10 and PM25, SO2, NOx & NO2/NH3 in the core zone as well as buffer zone were found in the range of stipulated Standards prescribed by CPCB (Central pollution control board).

(ii) Noise Quality

Presently it is clear that the noise level during day time and night time are well within the limit prescribed by CPCB (Central pollution control board) for residential area.

(iii) Water Quality

Due to very low permeability of the strata, it is apparent that the transmissivity is very low. Since deepest level of mining operation shall be at safe place which is above the ground water table, ground water is unlikely to be disturbed.

(iv) Observations

However once quarry working starts there is possibility of Air, Water and Noise pollution which depends on size of mine working and machinery utilization. The ambient air quality monitoring data, noise monitoring data & water/ waste water quality monitoring data shall be done in a laboratory accredited by NABL and recognized by SEIAA or in any Govt. Laboratory. Wherever the pollution lode exceeds prescribed limit, immediate steps shall be taken to reduce pollution.

Proposal

However once quarry working starts there is possibility of Air, Water and Noise pollution which depends on size of mine working and machinery utilization. The ambient air quality monitoring data, noise monitoring data & water/ waste water quality monitoring data shall be recorded engaging a laboratory having NABL accreditation. . Wherever the pollution lode exceeds, immediate steps shall be taken to keep environment within prescribed limit.

(Environment Plan as Plate No - 08)

12.0 Mine drainage (Details of processing, including sizing, sorting, generation of Rejects/fines etc. are described)

In Buffer zone of 5 km radius area of the lease highest attitude is 418 mRL and lowest altitude is 40 mRL. It was observed from the dug wells in the adjacent plain areas and in the nearby villages that the ground water varies between 5 m to 10 m from the surface level depending on seasonal variation. During dry season the water table falls to 10 m below ground level and during rainy season it will be below 5 m depth from ground level. The mine working as per proposal will be upto 3 mRL by end of lease / plan

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		<p>period. Water percolation will not be there as the ground level is below the bottom level i.e. 3 mRL. Though there will be no percolation of water from below, during rainy season some water may be precipitated and quarry floor shall be filled with water affecting working. Water from this area shall have to be dried out by bucket and rope manually. Depending volume of water may be drained to outside the quarry by a diesel operated pump.</p>
13.0	<p>Mineral Processing (Details of processing including sizing, sorting, generation of rejects/fines etc. are described)</p>	<p>After initial blasting on insitu stone mass secondary blasting shall be adhered to disintegrate large size blasted materials to minimum 600 mm size. Manual sorting at the quarry site shall also be done. Handpicks, spade, chisel, hammer will be used by workers for braking, sorting and sizing. In the hammering process small boulders and small size materials shall be generated. Stacking yard over 0.015 Ha area in west side of the lease has been proposed to stack usable materials produced. Lessee may install crushers for winning different size of hard stones as per market demand and in the process some fines may come out. Fines recovered has also demand in construction sites which can be sold by the lessee at fair price.</p>
14.0	<p>Plantation Details</p> <p>(a) Number of trees to be up rooted due to mining operation</p> <p>(b) Programme of afforestation</p>	<p>No tree is there on Bajabati Black Stone Quarry No - 2 which has to be up rooted.</p> <p>Possibility of survival of planted saplings if planted anywhere of the area is remote as the root can't go deeper puncturing the hard stone. However about 5 trees of local variety siblings have been proposed to be planted all around periphery of the lease area or nearest villages with due permission from local villagers, revenue and forest departments. For plantation pits will be dug 0.5 m long x 0.5 m wide x 0.5 m deep and the pits shall be filled with soils of nutrient value, proper manuring. Regular watering and maintenance will be done contacting local forest authorities for 3 years in minimum.</p>

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Table - 16	
Year wise plantation proposal	
Year	No of saplings
1 <sup>st</sup> year	5
2 <sup>nd</sup> year	5
3 <sup>rd</sup> year	5
4 <sup>th</sup> year	5
5 <sup>th</sup> year	5
<b>TOTAL</b>	<b>25</b>

**15.0 Man Power**

Man power under Supervisory (inclusive of statutory personnel) and non-Supervisory (skilled, semi-skilled & unskilled) category as follows for operation in the quarry shall be done as per following table, Rest shelter, urinal & drinking water provision will be there.

**(a) Management**

Mines Manager	2 <sup>nd</sup> class unrestricted DGMS certificate holder	1
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**Supervisory**

Mining Mate	DGMS certificate holder	1
<b>Total supervisory</b>		<b>2</b>

**(b) Non-supervisory (skilled, semi-skilled & un skilled)**

**Skilled**

Tipper driver	1
Excavator operator (experienced)	1
Wagon drill operator (experienced)	1
Jackhammer operator (experienced)	2

**Misc. (Unskilled)**

Watch & ward	4
<b>Total Non-supervisory (skilled &amp; un-skilled)</b>	<b>4</b>

**(c) OMS**

Production of usable Road Metal in 5 year Plan Period	72872 m <sup>3</sup>
Average annual production of usable Road Metal	14574 m <sup>3</sup>
No. of working days in a year	300 days (Average)
Average daily production of usable Road Metal	14574 / 300 = 48.58 m <sup>3</sup>
Supervisory & non-supervisory man power engaged	13 numbers
OMS = Average production per day/ Number of workers engaged per day	48.58 / 13 = 3.7 or 4 m <sup>3</sup>

**16.0 Use of minerals (specification and monthly quantity to be dispatched are described)**

**(a) For domestic use**

Road metals/Building stones mined out from the Bajabati Black Stone Quarry No -2 shall be exclusively for domestic use within India. Monthly about 1214.5 m<sup>3</sup> usable road metal/building stone shall be dispatched. Any short fall in a month shall be carried over to succeeding month.

**(b) For export**

There will be no export of stone metals/Building stones. In course of time if there is any Govt. order, export of Road metals/Building stones mined out from the Bajabati Black Stone Quarry No -2 shall be done if instructed and ordered by District Administration.

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17.0 Mine closure plan	
(i) (a) Description of the process / activities to be undertaken for reclamation and rehabilitation in respect of following	
1. Mined out land	Quarry coverage area will be over 0.947 Ha at the end of 5 <sup>th</sup> year. Bottom size at 5 <sup>th</sup> year end will be 189 m x 105 m. Quarrying will be done from 29 mRL to 3 mRL in 5 years plan period. Total recovery of usable road metal/building stone is proposed to about 72872 m <sup>3</sup> in the plan period of 5 years out of 85015 m <sup>3</sup> proved reserves and balance 12143 m <sup>3</sup> proved mineable reserves can be exploited after the plan period. Hence back filling the voids created due to mining and reclamation & rehabilitation of the quarried out voids is not proposed.
2. Waste/reject dump and its utilization	In this mining only Interburden waste (10% materials of insitu zone which are not suitable as road metal/building stone) shall be generated to the tune of 19678 m <sup>3</sup> in the plan period of 5 years. About 30% of IB material i.e. 5903.4 m <sup>3</sup> shall be utilized inside the mines for construction of haul & approach road, ramps for connecting benched for movement of man & machinery and their regular maintenance. Local people with due permission from concerned authority and observing mining rules shall take a part of balance waste material for their household or agricultural land use. A part of IB shall be utilized for peripheral development. Balance wastes shall be dumped on the dumping yard located inside the mines over an area of about 0.014 Ha towards south. By the end of plan period the mine working is not touching UPL. So, these wastes will be there on dumping ground inside the lease area along with wastes to be recovered after plan period if mining continues.
3. Top soil stack and its utilization	No topsoil is there in the deposit which may be required to be separately recovered and stacked for utilization.
4. Life of the Mines	The anticipated life of the mine would depend on the quantum of reserves, further addition of reserves by detail exploration and parameters visualized at the end of recovery of proved reserves. Total recovery of usable road

		metal/building stone is proposed to about 72872 m <sup>3</sup> in the plan period of 5 years out of 85015 m <sup>3</sup> proved reserves and balance 12143 m <sup>3</sup> proved mineable reserves can be exploited after the plan period. If mining continues at a rate of production level of 14574 m <sup>3</sup> per annum it will take about 1 year after the plan /lease period of 5 years, if lease boundary and benching pattern allows.
	(b) Financial Assurance (to be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. ___/- per Ha).	The lessee shall submit the financial assurance amount after getting the demand notice from the concerned authority of the State Govt. In this regard an undertaking is furnished.
(ii)	Conceptual Plan	Conceptual Mine planning up to the end of lease period taking into consideration the present available reserves and resources describing the excavation, recovery of ROM, Disposal of waste, backfilling of voids, reclamation and rehabilitation. Those are shown on a plan with relevant sections. (Conceptual Plan Plate - 10 and conceptual Section Plate - 11)
	Conceptual Mine Planning	Conceptual mine planning is up to the lease period the same as the plan period. So it is the end of 5 <sup>th</sup> year working which is conceptual period for mining in Bajabati Black Stone Quarry No -2 deposit.
	Waste Disposal	19678 waste (IB) shall be recovered in plan period of 5 years. About 30% volume i.e. 5903.4 shall be used in internal and external road making, ramps making and their maintenance and strengthening. Local people with due permission from concerned authority and observing mining rules shall take a part of balance waste material for their household or agricultural land use. Apart of balance waste may be used in peripheral development. Balance wastes shall be there on the dumping yard on 0.014 Ha towards south side within lease area along with wastes recovered if mining continues after plan/lease/conceptual period. Wastes available after declaration of mine closure/abandoned shall be back filled which will cover a part of ultimate void created by mining, since most of materials have been recovered and dispatched during plan

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	<p>period. Rest space of the void shall be left as it is so that it will be filled up in due course of time and converted to an artificial tank which may be used for supplying water to agriculture lands and Pisciculture, if concern authority decides.</p>
<p>Back-filling of Voids</p>	<p>No proposal for back filling of voids created by mining in 5 years of plan/lease/conceptual period is envisaged. When mining is declared closed or abandoned backfilling of wastes shall be done in the voids of the worked out quarry.</p>
<p>Reclamation &amp; Rehabilitation</p>	<p>Since there is no proposal for back filling proposal for reclamation &amp; rehabilitation of quarried out void of Bajabati Black Stone Quarry No -2 is proposed.</p>
<p>Land use Pattern</p>	<p>Deepest quarry floor will be at 3 mRL at the end of 5<sup>th</sup> year (conceptual period at par to lease period). IB will be there on dumping ground over 0.014 Ha. Road metal/building materials stacking yard over 0.015 Ha towards west side of the lease area shall also be with no material by the end of the plan period as all materials would have been disposed. Conceptual plan is attached as <b>Plate - 10</b>. Present land use pattern vis-a-vis that end of plan period and conceptual period are tabulated below. At the end of conceptual period / end of 5<sup>th</sup> year of presently proposed mining / Lease period the coverage area shall be 0.947Ha and the quarry floor will be at 189 m long x 105 m wide forming a rectangular fashion. Mention here is made that if mining continues after planned 5 years it may go to a greater depth (may be 2 mRL) as projected from plan period end (floor level) till usable stone continues and quarry boundary allows. At this stage quarry coverage area and size of the bottom will be 1.578 Ha and 189 m x 105m respectively.</p>

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Table -17				
Sl. No	Head	Area at start of plan period (Ha)	Area at the end of the plan period (Ha)	Area at the end of the conceptual period (Ha) (same as end of 5 <sup>th</sup> year)
a	b	c	d	e
1	Area under mining	Nil		
2	Waste dump site	Nil	0.947	0.682
3	Mineral storage	Nil	Nil	Nil
4	Roads	Nil	0.015	0.015
5	Rest shelter/ Urine	Nil	Nil	Nil
6	Safety zone and untouched remaining area	Nil	0.003	0.003
	<b>Total</b>	<b>Nil</b>	<b>2.023</b>	<b>2.023</b>

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## 18. Certificate:

I, **Sarat Ch. Behera**, S/o- Sridhar Behera, At- Khunta, Ps- Dharmasala, Dist- Jajpur lessee of the applied lease of **Bajabati Black Stone Quarry No.-2 (Cluster Serial No.- 3B/2)** for Road metal over **5.00 Acres/ 2.023 Hectares** in village **Bajabati** under **Dharmasala** Tahasil of **Jajpur** district hereby solemnly affirm that the plans and programmes in this Modification of mining plan will be scrupulously implemented by me/us and I/we will be strictly held responsible for any deviation thereof. I/We also hereby certify that the provisions of Mines and Minerals (Development & Regulation) Act, 1957, and the Mines Act, 1952 and Rules and Regulations made under these Acts, along with the provisions of Odisha Minor Mineral Concession Rules, 2016 will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required, I/We will approach the concerned authorities of Directorate General of Mines Safety and the State Government as the case may be.

For; **Bajabati Black Stone Quarry No.-2**  
**(Cluster Serial No.- 3B/2)**

Date:

*Sarat Chandra Behera*  
**Lessee: Sarat Ch. Behera,**  
S/o- Sridhar Behera,  
At- Khunta, Ps- Dharmasala  
Dist- Jajpur.

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## UNDERTAKING FROM LEASE APPLICANT

I do hereby undertake to submit the financial assurance in form of Bank guarantee from any nationalized bank as and when decided by the competent authority.

Date:

*Sarat Chandra Behera*  
Lessee: **Sarat Ch. Behera,**  
S/o- Sridhar Behera,  
At- Khunta, Ps- Dharmasala  
Dist- Jajpur.

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\* - ANNEXURE -

OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web-tdrdharmasala.in Email-tdrdharmasala@gmail.com

Letter No. 4428 /Date 09.11.21

To Sarat ch Behera  
S/o- Sridhar Behera, At- Khunta,  
Ps- Dharmasala, Dist- Jajpur

CLUSTER 3B (BAJABATI)  
CLUSTER SL.NO.2

Sub: - Proposal for:

1. Submission of Individual Approved Mining Plan/Modified Mining Plan with updated surface plan.
2. Application for individual Environment clearance.

Sir/Madam,

In inviting a reference to the above cited proposal for EC of cluster No-03 (Bajabati) was placed in the meeting of subject, I am to inform you that the SELAA held on 24.08.2021. The Authority deliberated on the matter and observed that the SEAC in its meeting dt.03.08.2021 have approved the EIA report/EMP in cluster approach and has recommended that the SEIAA may consider to grant EC to individual lease Bajabati BSR No-02 in cluster after receipt of individual applications from the lessee along with following document as follows:

- i) Filled in Modified checklist.
- ii) Filled in form-I of individual lease.
- iii) Prefeasibility report of individual lease.
- iv) EMP of individual lease
- v) Approved mining plan of individual lease
- vi) D.L.C status of the lease area from concerned DFO as certified by the concerned Tahasildar (to be provided by the office of the undersigned).
- vii) An undertaking by the lessee on the following
  - (a) Not to use wagon drilling blasting has to be submitted.
  - (b) No storage and use of blasting materials / explosives inside the lease area without license/ permission / authorization from competent Authority as per Indian Explosives Rule, 1983 shall be ensured by the lessee.
  - (c) PP will submit the Traffic Density study report at Crusher points along with silt management plan to arrest or removal of in grassed silts to surrounding agricultural fields, if any.

Therefore you are requested to submit Individual Approved Mining Plan or Modified Mining Plan with updated surface plan (whichever applicable) for individual lease Bajabati BSR No-02 in cluster No-03 (Bajabati) so that the application for individual EC can proceed ahead.

Name of the Salrat Source	Mouza	Khata No.	Plot No.	Area in Ac.	Kissam	MGQ in CUM per Annum
Bajabati Black Stone Quarry No-2	Bajabati	215	1050(P)	5.00	Pathara chatana	14560

Yours faithfully

Tahasildar, Dharmasala.

Tahasildar, Dharmasala.

Memo No. 4429 Date 09.11.21

Copy submitted to the Collector & District Magistrate, Jajpur/ Sub-Collector, Jajpur for favour kind information and necessary action.





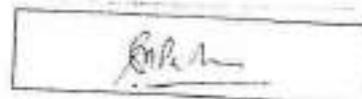
GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL AND MINES  
DIRECTORATE OF MINES



## CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under rule 20(2) of Odisha Minor Mineral Concession Rules, 2004)

Sri *Sunil Madhab Patro*, S/o Krishna Chandra Patra (Late),  
R/o - Plot No. 729/F, 2<sup>nd</sup> Road, Bhaktamadhu Nagar,  
Gandamunda, Khandagiri, Bhubaneswar- 751030, Dist-  
Khurda, whose photograph and signature are affixed herein,  
having given satisfactory evidence of his qualification and  
experience, is hereby **recognised** under rule 20(2) of Odisha  
Minor Mineral Concession Rules, 2004 as a **qualified person**  
to prepare Mining Plans for Minor Minerals within the State of Odisha, India.



His/ Her Registration No. is

RQP/OD/027 /2015

This Recognition is valid for a period of 10 years ending on dt.22.09.2025. This certificate will be liable to be withdrawn/ cancelled in the event of furnishing wrong information/ documents in the Mining Plans to be submitted by him.

Place: Bhubaneswar

Date: 23.09.2015

  
DIRECTOR OF MINES, ODISHA  
BHUBANESWAR

TRUE COPY ATTESTED

  
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ENVIRONMENTAL  
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Orissa)

To,  
The Lessee  
SARAT BEHERA  
At-Khunta, Ps-Dharmasala, Dist-Jajpur -755024

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,  
This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/OR/MIN/75335/2020 dated 16 Apr. 2022. The particulars of the environmental  
clearance granted to the project are as below.

- |   |  |
|---|--|
| 1. EC Identification No.                      | EC22B001OR171481   |
| 2. File No.                                   | 75335/650-MINB1/04-2022  |
| 3. Project Type                               | New  |
| 4. Category                                   | B1   |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                            | For the grant of EC of Bajabati Black<br>Stone quarry No-02 (Cluster Serial No-<br>3B/2) (Khata No-215, Plot No-1050(p))<br>over an area of 5.00 acres or 2.023<br>hectares in village Bajabati under<br>Dharmasala Tahasil of Jajpur District,<br>Odisha. |
| 7. Name of Company/Organization               | SARAT BEHERA   |
| 8. Location of Project                        | Orissa   |
| 9. TOR Date                                   | 03 Jun 2020  |



The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 03/06/2022

(e-signed)  
Sri Susanta Nanda  
Member Secretary  
SEIAA - (Orissa)

Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.

This is a computer generated cover page.



## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
SRF-2/1, Unit-IX, Bhubaneswar-751022 Tel: 0674-2510075 E-mail: seiaaorssa@gmail.com

SEIAA File No: 75335/650-MINB1/04-2022

Project: Proposal of Sri. Sarat Chandra Behera for mining of road metal from Bajabati Black Stone Quarry No-2 over an area of 5.00 acres or 2.023Ha (Total Cluster-3 Area-35.66 Acres or 14.43Ha, consisting of 6 nos. of Quarries) at village- Bajabati, Tahasil- Dharmasala, District- Jajpur- Environmental Clearance reg.

Ref: Your online application dated 16.04.2022 for issue of EC vide File No: SIA/OR/MIN/75335/2020

Sir,

This has reference to your online application seeking environmental clearance of the mining project for mining of road metal from Bajabati Black Stone Quarry No-2 over an area of 5.00 acres or 2.023Ha (Total Cluster-3 Area-35.66 Acres or 14.43Ha) at village- Bajabati, Tahasil- Dharmasala, District- Jajpur. The proposal falls in the category 1(a)- 'Mining of minerals' in the schedule of EIA Notification, 2006 as amended from time to time. The proposal has been appraised on the basis of the documents enclosed with the application, such as Form-2, form-1, supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan, cluster EIA/EMP and Checklist.

2. The proposed activities in a nut shell are as follows: -

- This is a proposal for mining of road metal from Bajabati Black Stone Quarry No-2 over an area of 5.00 acres or 2.023Ha (Total Cluster-3 Area-35.66 Acres or 14.43Ha) at village- Bajabati, Tahasil- Dharmasala, District- Jajpur.
- The mine area is a part of the Survey of India Toposheet No. 73L/1&73L/2 bounded by Latitude: 20°46'03.90"N to 20°46'08.96"N and Longitude: 86°06'30.43"E to 86°06'24.72" E.
- The mining lease is an identified sairat source in the DSR. The Bajabati Black Stone Quarry No-2 sairat source will be leased out under the OMMC Rules, 2016

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- by Tahasildar, Dharmasala to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- d. The mining plan of the mining project prepared has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 31.03.2022.
  - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 85015 cum of building stone/road metal.
  - f. The project proponent has not furnished the alignment of the extraction path for road metal transportation. As reported by the Tahasildar/PP in the checklist, the village road is at a distance of 1.0Km away from the mining lease area.
  - g. The cluster certificate has been furnished by Tahasildar Dharmasala certifying that this sairat source is a part of a cluster. There are 06 nos. of mines(including this lease) located within 500m radius of lease area confirming to cluster situation and EIA/EMP study has already been carried out for the entire cluster. The SEAC have approved the cluster EIA/EMP prepared for the entire cluster in its meeting held on 03.08.2021.
  - h. The Tahasildar vide letter dated 04.04.2022 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
  - i. As per the approved mining plan submitted, it is observed that road metal from the quarry will be extracted by semi-mechanized method with annual extraction of road metal not exceeding 14590cum, maximum production capacity during the valid lease period.
3. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project in cluster falls under Category B1 as the mining lease area in cluster is more than 5 ha.
  4. The proposal in cluster was duly appraised by the SEAC in its meeting held on 03.08.2021. The SEAC has approved the EIA/EMP report in cluster approach and recommended that the SEIAA may consider to grant Environmental Clearance to individual lease in cluster after the lessee in cluster submit individual applications. The lessee has already submitted the individual EC application in the Parivesh portal.
  5. The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project valid upto the lease period under the provisions of
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EIA Notification 2006 and subsequent amendments thereto subject to strict compliance of all stipulated conditions as mentioned below.

6. The Environmental Clearance (EC) is accordingly granted to the proposed activity of road metal mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

7. The Tahasildar, Dharmasala who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

8. **Stipulated Conditions:**

- 8.1 This Environmental Clearance is given with a specific condition for compliance as follows that "from the google map it appears there is rampant mining and quarrying within and around the proposed lease area, and Tahasildar has to report if any of this is unauthorised / illegal and in violation of MoEF & CC Notification dated 18.05.2012. If some of it is found to be in violation of EIA Notification, 2006, a remediation plan for mitigating the adverse impact of violations committed has to be submitted by Tahasildar within a period of 2 months. In addition, quantum of illegal quarrying in this hill block has to be estimated, and economic as well as environmental losses have to be reported in monetary terms, with proposal made for assessing penalty / compensation".
- 8.2 The lessee shall implement the pollution control measures and safeguards as proposed in the approved EIA/EMP in the cluster approach.
- 8.3 All the individual quarry lessee holders coming under the tahasil, Dharmasala jurisdiction shall create a common forum in coordination with the Tahsildar and contribute funds to it for grading, compaction and maintenance of common haulage road, provision of piped water with semi-circle Sprinkler system for suppression of dust on the common haulage road, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity. All the individual lease holders shall implement the cluster EMP as proposed. All mining activity shall be done in scientific manner to safeguard degradation of environment. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his tahasil.
- 8.4 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation. Photographs of proof showing the demarcation of the quarry lease shall be submitted along with compliance report.

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- 8.5 No mining activities shall be allowed in forest area, if any, for which the Forest Clearance is not available.
- 8.6 Under no circumstances, the lessee shall use wagon drilling blasting during mining activity.
- 8.7 Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The Rule 37(1)(a) of the OMMC Rule, 2016 stipulates that the depth of the quarry below the surface shall not exceed 6 meters. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of mineral and proceeding uniformly to more and more depths from all sides simultaneously. Maximum depth from the top surface, at any point on the hill, upto which quarrying may be permitted shall be 6 meters. The total expected quantity of stone material to be exploited by operating in the above manner shall be calculated, which is the maximum quantity that is allowed to be extracted.
- 8.8 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is 14590Cum in a full year (January to December) during the valid lease period. During the plan period of 5years, the total production from the quarry shall be 72872Cum as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 8.9 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of road metal from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 8.10 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry involving blasting will be operated within 200m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc."
- 8.11 The lessee shall obtain NOC from CGWA and permission from WR department, Govt. of Odisha for use of ground water/surface water if any, required for the project.
- 8.12 Protection of vegetation in the surrounding areas, and proper storage of solid waste, subgrade ore and their use has to be given priority during mining operation.
- 8.13 The illumination and sound at night at the lease area disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/

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- masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- 8.14 No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 8.15 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 8.16 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 8.17 No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 8.18 Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The lessee shall obtain NOC of Panchayat for usage of haulage road/Panchayat road.
- 8.19 All the lease holders in a cluster should join hand for grading of the main haulage road to maintain the gradient facilitating smooth movement of vehicles.
- 8.20 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- 8.21 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The competent lease granting authority may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 8.22 Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
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- 8.23 The lessee shall not store and use blasting materials/explosives inside the lease area without obtaining license/permission/authorization from competent Authority as per Indian Explosives Rules, 1983.
- 8.24 Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
- 8.25 Blasting has to be strictly regulated for safety of village road situated at 130m distance. Blasting will be carried out after making adequate announcement to the local inhabitants through public address system. Warning siren half an hour prior to blasting activity will be sounded adequately for alerting everybody around before the blast is detonated to avoid any accident. The nearby inhabitants shall be informed one day before the actual time of blasting. Blasting is permissible at fixed hour in day time only, after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants. Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.
- 8.26 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 8.27 Issues raised and recorded in proceedings of public hearing w.r.t. environment / pollution / CSR shall be complied with. All the lease holders in a cluster to join hand through a registered MOU on cluster to cluster basis for implementation of the same as per the provision of OM dated 30.09.2020 of MoEF&CC, Govt. of India. All the commitments made during the Public Hearing/Public Consultation meeting shall be satisfactorily implemented within the first three years and for this adequate budget provision shall be collectively made by all holders in the cluster.
- 8.28 The lessee shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; all the old age people of the surrounding villages may be provided medical facilities.
- 8.29 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111 dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No.114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
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- 8.30 The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- 8.31 The lessee shall ensure the safeguard and well being of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted to the Regional office of the MoEF & CC, Govt. of India and SEIAA, Odisha.
- 8.32 All the lease holders in a cluster should join hand for development of green belt all around the cluster area. Plantation of 5000 saplings shall be carried out in the 1<sup>st</sup> year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. The PPs shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation. Total Plantation shall be carried out within 2-3 years of mining activity and maintenance shall be continued in remaining years. Trees present in mining area shall be uprooted & transplanted in safety zone.
- 8.33 Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- 8.34 Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 8.35 The soil to be generated during mining activity shall be stacked in the earmarked temporary soil stack and shall be utilized for the plantation purpose to be undertaken around the respective hill/patch and adjacent to haul roads of the same in lease area.
- 8.36 The abandoned mine pit shall be converted to rain water storage tank and the rain water stored in pit shall be utilized for plantation as well as dust suppression.
- 8.37 Stone Crusher unit shall not be set up within 1km of the quarry site, and any crusher to be set up (beyond 1km) has to be with prior permission and after obtaining of license and consent as per law.
- 8.38 Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
- 8.39 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine; and has to submit a detailed plan of action in this regard within six months, indicating definite timelines and physical outcomes. Photographs showing the reclamation & restoration of the mined out area shall be submitted along with compliance report at the end of lease period.
- 8.40 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

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- 8.41 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 8.42 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 8.43 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1<sup>st</sup> day of January, April, July, October of each calendar year, failing which EC is liable to be revoked. The proponent shall upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions. The concerned Tahasildar shall ensure the uploading of EC compliance report in the parivesh portal by the project proponent.
- 8.44 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 8.45 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 8.46 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 8.47 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat / Panchayat Samiti / Zila Parishad / Municipal Corporation / Urban Local Body as the case may be.
- 8.48 A copy of this Environmental Clearance letter shall be displayed on the website of the Odisha State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- 8.49 The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry. The advertisement shall be made within seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of MoEF&CC, Bhubaneswar.

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- 8.50 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 8.51 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 8.52 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 8.53 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 8.54 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 8.55 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 8.56 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,

  
Member Secretary

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.

btl-

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4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur/Sub Collector, Jajpur/Tahasildar, Dharmasala for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

D.H.

  
Member Secretary

TRUE COPY ATTESTED

  
ADY

Signature Not Verified

Digitally signed by S. Susanta Nanda

Member Secretary

Date: 6/3/2022 12:21:55 PM

EC - 03/06/2022

Page 11 of 11



**REGIONAL OFFICE, KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
 AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferre Chrome Plant, Jajpur  
 DIST- JAIPUR-755019, ODISHA, INDIA

No. 357 / KNG/BSQ/89Date 10.02.2023OFFICE MEMORANDUM

In consideration of the online application No. 4697361 of M/s. Bajabati Black Stone Quarry No. 2 (Cluster Serial No-3 B/2) for obtaining Consent to Establish, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981, for excavation/quarrying of Road Metal as follows:

**Excavation/Quarrying of Road Metal of quantity 72872 Cum during approved mining plan period of 05 years with maximum annual production 14590 Cum.**

At Bajabati under Dharmasala Tahasil over Plot No. 1050 (P) of Khata No. 215 measuring an area 5.00 Acres (2.023 Ha) as mentioned in application form) in the district of Jajpur with the following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within five years, then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall comply to the provisions of Environment Protection Act, 1986 and the Rules made there under with their amendments from time to time such as Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, as amended from time to time, Hazardous Chemical Rules/Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and the amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for at least 3 (three) months before the commercial production and obtain consent to operate from this Board.
4. The consent to establish is subject to statutory and other clearances from Govt. of Odisha and/ or Govt. of India as and when applicable.

SPECIAL CONDITIONS:

1. This consent to establish granted under Section 25 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981 shall be subject to the mining plan approved by the Deputy Director Geology, Directorate of Geology, Bhubaneswar, Environment Clearance issued by SEIAA and Lease to be granted under O.M.M.C Rules, 2016.
2. The accumulated water in the quarry pit during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
3. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.



- 7 -  
X

**CONSENT ORDER**

4. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
5. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
6. Wet drilling method shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.
7. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during non-peak hours.
8. The vehicles in which soil is to be transported shall be covered with tarpaulin to prevent spillage and getting minor mineral airborne.
9. The mines shall undertake plantation as mentioned in the mining plan.
10. The top soil shall be stored in earmarked area and shall be utilized for nearby avenue plantation after separated from the mixed rock boulders and pebbles.
11. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
12. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards.
13. The mine shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
14. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and/or at the time of obtaining consent to operate and may revoke this order in case the stipulate conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.

To,

Sri Sarat Chandra Behera, Lessee  
M/s Bajabati Black Stone Quarry No.2  
(Cluster Serial No-3 B/2)  
At - Khunta, PS-Dharmasala  
Dist-Jajpur

  
 10.02.23  
**REGIONAL OFFICER**

Memo No. \_\_\_\_\_ Dt. \_\_\_\_\_

Copy forwarded to:

1. The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Jajpur.
3. The Dy. Director Geology, Directorate of Geology, Bhubaneswar
4. The Tahasildar, Dharmasala
5. Copy to Guard file

/

**REGIONAL OFFICER**

TRUE COPY ATTESTED

  
 ANV



ANNEXURE - E/16 series  
Tel : 0672621173  
E mail : [rospcb.kalinganagar@ospcbboard.org](mailto:rospcb.kalinganagar@ospcbboard.org)  
Website : [www.ospcbboard.org](http://www.ospcbboard.org)

**REGIONAL OFFICE, KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur  
DIST- JAIPUR-755019, ODISHA, INDIA

**CONSENT-ORDER**

No 398 //KNG/BSQ/89

Date 15.02.2023

**CONSENT ORDER NO. 615/RO-SPCB/KALINGA NAGAR (APC & WPC)**

Sub: Consent to operate under section 25/26 of Water (PCP) Act, 1974 and under section 21 of the Air (PCP) Act, 1981.

Ref : Your online application No. 4697417 & This Office consent to establish order granted vide letter no 357/KNG/BSQ/89 Dtd 10.02.2023

Consent to operate is hereby granted under section 25 / 26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Mine **M/s. BAJABATI BLACK STONE QUARRY NO 2  
(Cluster Serial No-3 B/2)**

Name of the Occupier & Designation **Sri Sarat Chandra Behera, Lessee**

Address **At- Village Bajabati (Plot No- 1050 (P) of Khata No. 215 over an area of 5.00 Ac.(2.023 Ha)), Tehsil : Dharmasala Dist- Jajpur, Odisha**

This consent order is valid for the period up to **31.03.2024**.  
(This consent to operate is granted based on environmental clearance issued vide SEIAA Identification no EC22B001OR171481 dtd 03.06.2022 and subjected to validity of mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured.**

Sl. No.	Product.	Quantity (in cu meters)/Annum
1	<b>Excavation of Granite Stone for the year 2022-23</b>	<b>14573 m<sup>3</sup></b>
2	<b>Excavation of Granite Stone for the year 2023-24</b>	<b>14573 m<sup>3</sup></b>



### CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard.

Outlet No.	Description of outlet.	Point of discharge.	Quantity of discharge KLD or KL/hr	Prescribed standard.				
				pH	SS mg/l	O&G mg/l		
1	Domestic waste water	Soak pit via septic tank.	-	5.5 - 9.0	100	10	-	-
2	-	-	-	-	-	-	-	-

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard mg/Nm <sup>3</sup>			
				PM	SO <sub>2</sub>	NO <sub>x</sub>	
1	-	-	-	-	-	-	-

*The Unit shall maintain within its premises the prescribed Ambient Noise Level for Residential Area.*

D. Disposal of solid waste permitted in the following manner.

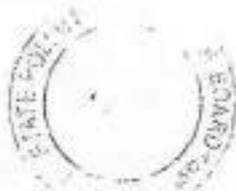
Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Overburden/Top soil	-	-	-	-	Shall be stored as per approved mining plan
2	-	-	-	-	-	-

Contd...

**E. GENERAL CONDITIONS FOR ALL UNITS**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to establish and operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

Contd...



### CONSENT ORDER

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.



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24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.

Contd...



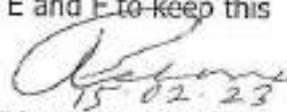
### CONSENT ORDER

35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

**E. SPECIAL CONDITIONS**

1. The accumulated water in the quarry pit during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
5. Wet drilling method shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.
6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during non-peak hours.
7. The vehicles in which soil is to be transported shall be covered with tarpaulin to prevent spillage and getting minor mineral airborne.
8. The mines shall undertake plantation as mentioned in the mining plan..
9. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
10. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards
11. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
12. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.
13. The Board reserves the right to revoke / refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

  
15.02.23  
REGIONAL OFFICER

To

**Sri Sarat Chandra Behera, Lessee**  
**M/s BAJABATI BLACK STONE QUARRY NO 2**  
**(Cluster Serial No-3 B/2)**  
**At: Khunta, PS-Dharmasala**  
**Dist-Jajpur, Odisha**

Memo No. \_\_\_\_\_ / Dt. \_\_\_\_\_

Copy forwarded to

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The District Collector **Jajpur**
3. The Deputy Director of Mines, **Jajpur**
4. The Tahasildar, Dharmasala, **Jajpur**
5. Guard File.

  
REGIONAL OFFICER

## NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m <sup>3</sup>	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



Tel : 06724221177

E mail : [rospcb.kalinganagar@ospcboard.org](mailto:rospcb.kalinganagar@ospcboard.org)Website : [www.ospcboard.org](http://www.ospcboard.org)

**REGIONAL OFFICE, KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur  
DIST- JAJPUR-755019, ODISHA, INDIA.

No 777 //KNG/BSQ/89Date 07.03.2024**CONSENT ORDER****CONSENT ORDER NO. 615 IRO-SPCB/KALINGA NAGAR (APC & WPC)**

Sub: Consent to operate under section 25/26 of Water (PCP) Act, 1974 and under section 21 of the Air (PCP) Act, 1981.

Ref : Your online application No. 5460082 &amp; This Office consent to operate order granted vide letter no 398/KNG/BSQ/89 Dtd 15.02.2023

Consent to operate is hereby granted under section 25 / 26 of Water (Prevention &amp; Control of Pollution) Act, 1974 &amp; under section 21 of Air (Prevention &amp; Control of Pollution) Act, 1981 and rules framed there under to

Name of the Mine

M/s. BAJABATI BLACK STONE QUARRY NO 2  
(Cluster Serial No-3 B/2)

Name of the Occupier &amp; Designation

Sri Sarat Chandra Behera, Lessee

Address

At- Village Bajabati (Plot No- 1050 (P) of Khata No. 215 over an area of 5.00 Ac.(2.023 Ha)), Tehsil : Dharmasala Dist- Jajpur, Odisha

This consent order is valid for the period from 01.04.2024 up to 31.03.2025.  
(This consent to operate is granted based on environmental clearance issued vide SEIAA Identification no EC22B001OR171481 dtd 03.06.2022 and subjected to validity of mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured.**

Sl. No.	Product.	Quantity (in cu meters)/Annum
1	Excavation of Granite Stone for the year 2024-25	14590 m <sup>3</sup>

P.T.O



**CONSENT ORDER**

B. Discharge permitted through the following outlet subject to the standard.

Outlet No.	Description of outlet.	Point of discharge.	Quantity of discharge KLD or KL/hr	Prescribed standard.			
				pH	SS mg/l	O&G mg/l	
1	Domestic waste water	Soak pit via septic tank.	-	5.5 - 9.0	100	10	-
2	-	-	-	-	-	-	-

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard. mg/Nm <sup>3</sup>				
					PM	SO <sub>2</sub>	NO <sub>x</sub>	
1	-	-	-	-	-	-	-	-

*The Unit shall maintain within its premises the prescribed Ambient Noise Level for Residential Area.*

D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Overburden/Top soil	-	-	-	-	Shall be stored as per approved mining plan
2	-	-	-	-	-	-

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E. GENERAL CONDITIONS FOR ALL UNITS

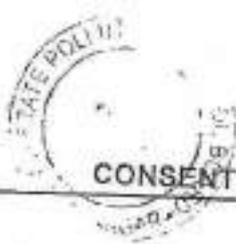
1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to establish and operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.

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### CONSENT ORDER

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.



## CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.

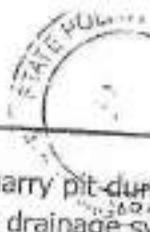
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STATE POLLUTION CONTROL BOARD  
CONSENT ORDER

35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - Controlled incineration, wherever possible in case of combustible organic material.
  - Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

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CONSENT ORDER

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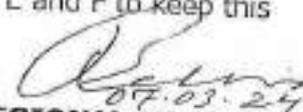
**E. SPECIAL CONDITIONS**

1. The accumulated water in the quarry pit during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
5. Wet drilling method shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.
6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during non-peak hours.
7. The vehicles in which soil is to be transported shall be covered with tarpaulin to prevent spillage and getting minor mineral airborne.
8. The mines shall undertake plantation as mentioned in the mining plan..
9. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
10. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards
11. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
12. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.
13. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To

**Sri Sarat Chandra Behera, Lessee**  
**M/s BAJABATI BLACK STONE QUARRY NO 2**  
**(Cluster Serial No-3 B/2)**  
**At: Khunta, PS-Dharmasala**  
**Dist-Jajpur, Odisha**

  
07.03.24  
**REGIONAL OFFICER**

Regional Officer  
State Pollution Control Board, Odisha  
Kalinga Nagar, Jajpur

Memo No. \_\_\_\_\_ / Dt. \_\_\_\_\_

Copy forwarded to

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The District Collector **Jajpur**
3. The Deputy Director of Mines, **Jajpur**
4. The Tahasildar, Dharmasala, **Jajpur**
5. Guard File.

**REGIONAL OFFICER**



Tel : 06726221133  
mail : [rospcb.kalinganagar@ospcbboard.org](mailto:rospcb.kalinganagar@ospcbboard.org)  
Website : [www.ospcbboard.org](http://www.ospcbboard.org)

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**REGIONAL OFFICE, KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur  
DIST- JAJPUR-755019, ODISHA, INDIA

No 1101 //KNG/BSQ/89 Date 28.03.2024

**CONSENT ORDER**

CONSENT ORDER NO. IRO-SPCB/KALINGA NAGAR (APC &WPC)  
Sub: Consent to operate under section 25/26 of Water (PCP) Act, 1974 and under section 21 of the Air (PCP) Act, 1981.

Ref : Your online application No. 4697417 & This Office consent to operate order granted vide letter no 777/KNG/BSQ/89 Dtd 07.03.2024

Consent to operate is hereby granted under section 25 / 26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Mine **M/s. BAJABATI BLACK STONE QUARRY NO 2 (Cluster Serial No-3 B/2)**  
Name of the Occupier & Designation **Sri Sarat Chandra Behera, Lessee**  
Address **At- Village Bajabati (Plot No- 1050 (P) of Khata No. 215 over an area of 5.00 Ac.(2.023 Ha)), Tehsil : Dharmasala Dist- Jajpur, Odisha**

This consent order is valid for the period from 01.04.2025 up to 31.03.2026.  
(This consent to operate is granted based on environmental clearance issued vide SEIAA Identification no EC22B001OR171481 dtd 03.06.2022 and subjected to validity of mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured.**

Sl. No.	Product.	Quantity (in cu meters)/Annum
1	Excavation of Granite Stone for the year 2025-26	14568 m <sup>3</sup>



CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard.

Outlet No.	Description of outlet.	Point of discharge.	Quantity of discharge KLD or KL/hr	Prescribed standard			
				pH	SS mg/l	O&G mg/l	
1	Domestic waste water	Soak pit via septic tank.	-	5.5 - 9.0	100	10	-
2	-	-	-	-	-	-	-

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard. mg/Nm <sup>3</sup>		
				PM	SO <sub>2</sub>	NO <sub>x</sub>
1	-	-	-	-	-	-

The Unit shall maintain within its premises the prescribed Ambient Noise Level for Residential Area.

D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Overburden/Top soil	-	-	-	-	Shall be stored as per approved mining plan
2	-	-	-	-	-	-

Contd...



## CONSENT ORDER

**E. GENERAL CONDITIONS FOR ALL UNITS**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to establish and operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

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### CONSENT ORDER

12. Separate meters with necessary pipe-line<sup>o</sup> for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.

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CONSENT ORDER

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35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
  - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

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CONSENT ORDER

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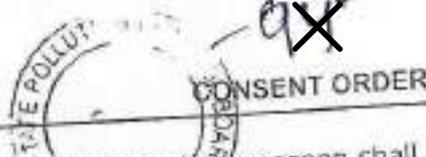
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Page-3

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
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28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
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**E. SPECIAL CONDITIONS**

1. The accumulated water in the quarry pit during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
5. Wet drilling method shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.
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8. The mines shall undertake plantation as mentioned in the mining plan..
9. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
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11. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
12. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.
13. The Board reserves the right to revoke / refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

*M. M. Sahoo*  
20/03/20

**REGIONAL OFFICER**  
Regional Officer  
State Pollution Control Board, Odisha  
Jalpaiguri Nagar, Jajpur

To

**Sri Sarat Chandra Behera, Lessee**  
**M/s BAJABATI BLACK STONE QUARRY NO 2**  
**(Cluster Serial No-3 B/2)**  
**At: Khunta, PS-Dharmasala**  
**Dist-Jajpur, Odisha**

Memo No. \_\_\_\_\_ / Dt. \_\_\_\_\_

Copy forwarded to

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The District Collector **Jajpur**
3. The Deputy Director of Mines, (Minor Mineral), **Jajpur**
4. The Tahasilidar, Dharmasala, **Jajpur**
5. Guard File.

**REGIONAL OFFICER**



25

CONSENT ORDER

Annexure-I

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A : EFFLUENTS

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour&odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	-----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	-----	-----	100
11.	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	-----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	-----	-----	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2

PTO

STATE POLLUTION CONTROL BOARD

15.	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/l max.	01.	1.0	-----	2.0
17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride ( as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>6</sup> 10 <sup>7</sup>	10 <sup>7</sup> 10 <sup>6</sup>
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

PTO

TRUE COPY ATTESTED

ADV

ANNEXURE 471  
2/16  
wiser

2300573

Rs. 3,66,300/-

10812300550

GOVT. OF ODISHA  
SR., DHARAMASALA  
JAJPUR



STAMP DUTY  
000004

NON JUDICIAL

Rs. 0366300 = 17.2.2023

LICENSE NO : JPRFRA804

INDIA

365513

ODISHA

0700 8225245

16



*[Signature]*  
SUB-REGISTRAR  
DHARMASALA

fees paid  
Rs) 146494-00  
Vc ' 340-00  
146834-00

*[Signature]*  
Tahasildar  
Dharmasala

**LEASE DEED AGREEMENT  
FORM-N  
FROM OF QUARRY LEASE  
[SEE RULE 27(13)]**

THIS INDENTURE MADE THIS  
...17th...Day of Feb. 2023

Between,  
The Governor of Odisha  
Represented through Tahasildar DHARMASALA  
Sri Swagat Das OAS (1) SB  
hereinafter called the "Lessor" (Competent Authority)

**AND**

Sarat Chandra Behera aged about 42 years, S/O-Sridhar Behera,  
of Village - Khunta, PO- Thanual, PS-Dharmasala, Dist- Jajpur,  
by caste- Kaibarta, Profession - Business, Adhara No.-9795957092  
Mob-9438831582, pin - 755024

*[Signature]*  
Sarat Chandra Behera  
17.2.23

(Hereinafter called the lessee which expression shall  
there the context to admit be deemed to include his  
Heirs Executors, Administrators, Assigns) of the other  
part.

- 92 -

Non-judicial franking stamp of Rs. 366,300-00  
 Rupees Three Lakh Sixty Six thousand three hundred only  
 has been sold to Sarat Ch. Behera, s/o- Sridhar Behera  
 AT Khunta, PO- Kanval, Dist- Jajpur on dt. 17-02-2023  
 vide stamp no - 0700 8225245

Sarat chandra Behera

<sup>19/2/2023</sup>  
 Stamp Clerk (Franking)  
 S.R.O. Dharmasala.



REGISTRAR'S OFFICE  
 DHARMASALA



- 99 -



LTI Signature with photograph of Sanjendra Behera

Sanjendra Chandra Behera

Srinibas Seno

~~Sanjendra Behera~~

WHEREAS the lessee has applied to the competent Authority concerned for a quarry lease for Black Stone (miner mineral) in accordance with the provision of the Odisha minor Minerals Concession Rules, 2016 and subsequent amendment 2017-18 in respect of the lands described in part I of the Schedule and has deposited a sum of as security which may be refundable at the end of lease period.

AND WHEREAS the component Authority has communicated his approval to grant of lease on terms, covenants and condition hereinafter contained.

NOW THIS INDENTURE Witnessh as follows:

The lessor hereby demises to the lessee the land described in part I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for term of 5 years from the date on which this executed deed is registered under the Indian.

Registration Act. And Odisha Registration manual, subject to the term, convent, condition hereinafter provided.

Sanjendra Chandra Behera  
17-2-23

- 120 -

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The schedule above referred to

PART-1

DETAILS OF PAYMENT, LOCATION AND AREA OF THE QUARRY LEASE

1. Sairat Case Record bearing No. 33/2021
2. Name of the quarry : Bajabati  
Blackstone Quarry-2

3. Lease Period: Long Terms Lease  
(5Years)
4. Period for which lease deed is executed from (From the date of execution to the deed to one year)
5. Minimum Guaranteed : 14573 Cum.  
Quantity per Annum

6. Amount to be deposited as per mining plan for minimum granted quantity (for the 1<sup>st</sup> year) with additional charge, dead rent surface rent etc as per OMMC Rule 2016 calculated below :-

Royalty+Addl. charges -Rs	72,86,500.00
Dead Rent: Rs.	37,430.00
Surface Rent: Rs.	730.00
<b>Total Amount Rs.</b>	<b>73,24,660.00</b>

The lessee has deposited an amount of Rs 33,24,66 0.00 vide MR No. 0078135 dated-08.02.2023

The rest of amount will be pay by the Lessee within two months

*(Signature)*  
Tajwasidar  
Dhamasaid

Sairat chandra Behera  
17-2-23

- 10 -

## 7. Location of the Quarry

Dist- Jajpur SRO-Dharmasala, PS- Dharmasala, PS No-811

<u>Mouza</u>	<u>Khata No</u>	<u>Plot No.</u>	<u>Area (Ac. &amp; Ha)</u>	<u>Kisam</u>
Bajabati	215(AAA)	1050(P)	Ac.5.00	Pathara Chatana

As per plan annexed and bounded

On the North Part of plot No.

On the south Part of plot No

On the East Part of plot No

And on the west part of plot No.

Hereinafter called as "said land"

## TERM AND CONDITION OF THE LEASE

## PART-II

Whereas the registered qualified person Sunilmadhab Patra-RQP/OD/027/2015 has prepared the mining plan of the sairat source e.i- Bajabati Blackstone Quarry in favour of Sarat Chandra Behera

This lease is subject to the conditions laid down in rule-33 and also all other conditions containing to lease as provided in the Rule. All conditions given by the vide EC-22B0010R171481 dated-03.06.2022.

Besides all the above mention term and condition lessee is directed not to transport the minor mineral i.e. Black Stone before & after opening and closing time of the school and also during the recess time of the school due transportation of Black Stone done by lessee or any other vehicle owner, the lessee shall be hold responsible for the same .

Sarat Chandra Behera  
17-2-23

*[Handwritten signature]*  
Mansildar  
Dharmasala

-102-

TERMS AND CONDITIONS OF QUARRY LEASE LAID DOWN IN RULE-33  
CHAPTER-IV OF OMMC RULES-2016 .

1. The lessee shall pay to the state government surface rent before the execution of the lease-deed for the remaining period of the year and thereafter pay such yearly rent on or before the 15<sup>th</sup> January of every year.
2. The lessee shall pay dead rent for the remaining period of the year before the execution of the lease deed and thereafter pay yearly dead rent on or before the 15<sup>th</sup> January of every year and an account of the royalty payable by him shall be kept by the Competent Authority and as soon as the royalty payable by him becomes equal to or in excess of the dead rent already paid by him ,he shall remove the minor minerals only after payment of the royalty and in such case advance dead rent paid by him shall be deemed to have been merged into the amount of royalty he was liable to pay.
3. The lessee shall pay to the government, compensation for all damages ,injuries or disturbance which has been caused by him in the course of mining operation and shall indemnify the government against the claims which may be made by third parties in respect of such damage,injury or disturbances.
4. The lessee shall commence quarrying operations within three months from the date of execution of the lease deed which shall be carried on in a proper ,skillful and workman-like manner and the lessee shall send to the director and deputy Director or Mining Officer concerned ,under whose jurisdiction the area is located and to the director of mines safety ,Bhubaneswar an intimation in form H of the opening or reopening of the quarry so as to reach them with in a period of fifteen days from the date of such commencement .

*[Signature]*  
 Sub-Inspector  
 Dhamasala

*Sarcast diandha Behera*  
 17-2-23

-103-



**Endorsement of the certificate of admissibility**

Admissible under rule 25: duly stamped under the Indian stamp (Griha Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 100 Fees Paid AS(b)-146494, User Charges-340, Total 146834

Date: 20/02/2023

Signature of Registering officer

**Endorsement under section 52**

Presented for registration in the office of the Sub-Registrar Sub-Registrar DHARMASALA between the hours of 10:00 AM and 1:30 PM on the 20/02/2023 by SARAT CHANDRA BEHERA, son/daughter/wife of SRIDHAR BEHERA, of AT-KHUNTA, PO-THANUAL, PS-DHARMASALA, DIST-JAJPUR, by caste SC, profession Cultivation and finger prints affixed.

REGISTRAR OFFICE  
DHARMASALA

Signature of Registering officer

Signature of Presenter / Date: 20/02/2023

**Endorsement under section 58**

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR DHARMASALA SWAGAT DAS (GOVT)	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR DHARMASALA SWAGAT DAS (GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR DHARMASALA SWAGAT DAS (GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR DHARMASALA SWAGAT DAS (GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by Signature of the Registering officer	

SARAT CHANDRA BEHERA		 243705187		20-Feb-2023
----------------------	--	---------------	--	-------------

Identified by SRINIBAS JENA Son/Wife of DHANURDHAR JENA of AT-KANPUR, PO-THANUAL, PS-DHARMASALA, DIST-JAJPUR by profession Cultivation

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
SRINIBAS JENA		 4268192B		20-Feb-2023

- 124 -

5. If the lessee does not work upon the quarry for a continuous period of six months, the lease shall be liable to be cancelled, unless prior permission had been granted by the competent Authority for such stoppage on reasonable grounds:

Provided that the competent Authority may, on an application made by the lessee before it is cancelled and on being satisfied that it will not be possible for the lessee to undertake mining operations or to continue such operations for reasons beyond his control, make an order within a period of one month from the date of receiving such application and subject to such conditions as may be specified to the effect that such lease shall not be cancelled.

6. The lessee shall allow reasonable facilities of access to other concessionaires of major and minor minerals, as may be directed by the competent authority.
7. If any minor mineral not specified in the lease deed is discovered in the leased area the lessee shall report it forthwith to the competent authority and the Director and the lessee shall not win or dispose of any such minor mineral unless such minor mineral is included in the lease deed or a separate prospecting license -cum-mining lease or mining lease or quarry lease, as the case may be, is granted in favour of lessee. If he fails to apply for a prospecting license-cum-mining lease or mining lease or quarry lease, as the case may be, to extract the newly discovered minor mineral within three months from the date of discovery or if he declares his intention not to work upon the discovered minor mineral, the state Government or the competent Authority, as the case may be, may grant prospecting license -cum-mining lease or mining lease or quarry lease in respect of that minor mineral to any other person after observing the procedure specified under these rules for the purpose.

Provided that, if the mineral discovered is not a minor mineral, the lessee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the land being included in his earlier lease for extraction of minor mineral.

*[Signature]*  
 17.12.23  
 Tahasildar  
 Dharmasala

Sonali Chaudhary, Belera  
 17.2.23

~~15~~

Date: 26/02/2023

Endorsement of certificate of registration under section 60

Registered and true copy filed in : Office of the Sub-Registrar, DHARMASALA

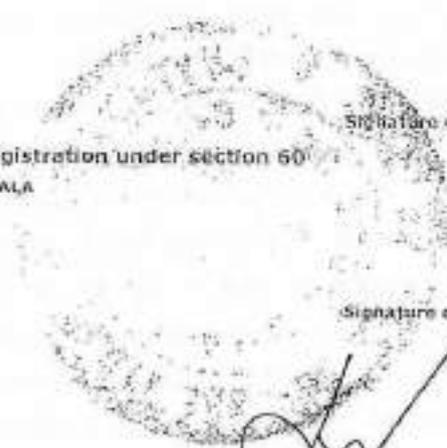
Book Number : 1 || Volume Number : 11

Document Number : 10812300550

For the year : 2023

Seal :

Date: 21/02/2023



Signature of Registering officer

*[Handwritten signature]*

Signature of Registering officer

*[Handwritten signature]*

REGISTERING OFFICER  
DHARMASALA

- 106 -

8. The lessee shall not carry on or allow to be carried on, any quarrying operation at any point within a distance of :-
- (a) One hundred meters from any Railway line (except under and in accordance with the written permission of the Railway Administration concerned) and in case of National Highway, state Highway, monuments, heritage sites, or any reservoir; except in accordance with the previous permission of the collector.
- (b) Fifty meters from any tank, canal, road (other than a National or state Highway or other public works or buildings or inhabited sites), except under in accordance with the previous permission of the collector.
9. The railway administration or the collector, as the case may be, may grant such permission as required under clause (a) or (b) of sub-rule (8) on such condition as may be specified.
10. The state or central Government shall have right to construct any road, railway or canal or reservoir or to lay electric or telephone lines in or over the lands held under the lease: Provided that the lessee shall be given at least sixty days prior notice before the right is exercised and the area thus utilized shall be excluded from the area held under lease.
11. The lessee, with prior written permission of the competent authority, can erect at his own cost, temporary structures including buildings required for the purpose of quarrying operation within the leased area, without violating any law or obstructing any natural flow, community access or without causing damage to any embankment or public property, which shall be dismantled by the lessee at his own cost on completion of the lease term or on determination of the lease. The competent authority can pass orders to dismantle such structures if found erected illegally or causing damage to public.
12. The lessee shall, at his own expense, erect and at all times maintain and keep in good condition boundary marks and pillars necessary to delineate the leased area.

Handwritten signature and stamp:  
 Collector  
 Tahasilidar  
 Pharnasala

Sanat chandira Behera  
 17.2.22

-107-

13. The lessee shall obtain permission of the competent authorities of the forest Department, odisha to carry on any operation in forest area.
14. The lessee shall abide by the provisions of all laws for the time being in force relating to the working of quarries and matters affecting the safety, health and convenience of the persons employed for quarrying and of the public and he shall also obey all existing laws of way, water and other easements and shall not use power cutters and other machinery in case of laterite quarries.
15. The lessee shall keep correct accounts of minor minerals other than specified minor minerals quarried and dispatched and shall furnish a quarterly return in form-p and annual in form-k to the competent Authority and the Director.
16. The lessee shall afford reasonable facilities for inspection of the quarries, accounts and records pertaining to quarrying operation to the competent Authority and Director or any other officer authorized by any of them and such officer may issue directions to prevent wasteful extraction of minerals and to ensure observation of the provisions of rules and specify the limit not exceeding sixty days within which the directions shall be complied with.
17. If the lessee does not allow the inspecting officer reasonable facilities for inspection or fails to comply with the directions within the specified time limit, the competent authority may forfeit the whole or part of the security deposit paid by the lessee or impose penalty not exceeding rupees fifty thousand and may cancel the lease and forfeit the security deposit.
18. The lessee shall report about all accidents involving injury or loss of life or loss or damage to property forthwith to the concerned competent authority and collector of the District.

17-2-23  
 17-2-23  
 17-2-23

Sarab Chandra Behera  
 17-2-23

- 108 -

19. If any government dues payable under the lease deed remain unpaid for one month beyond the date fixed in the lease deed for such payment, the competent authority or any officer authorized by him may enter into the leased area and seize all or any of the minor minerals or other movable properties and may disposed of such seized minor mineral properties towards sufficient satisfaction of the government dues and all costs expenses occasioned by the non-payment the lease agreement for such payment, the competent authority may determine the lease, and take possession of the leased area on re-entry without prejudice to such action as may be taken under the provisions of the Odisha public demand recovery act, 1962 for recovery of such dues.
20. The controlling Authority shall have the right to pre-emption at current market rates over all minor minerals extracted or collected by the lessee and shall be indemnified by the lessee against the claim of any third party in respect of such minerals.
21. The lessee shall remove all minor minerals extracted before the end of the lease period or of its determination, if it is determined earlier, and all other materials and structures within such reasonable period not exceeding two months or as the competent authority may allow.
22. All minor minerals, materials, machineries, buildings and other structures left in the leased area after the date line fixed or time allowed by the competent authority shall be deemed to be the property of the Government and Competent authority may dispose of such property by public auction and the sale-proceeds shall be credited to Government account with the approval of controlling Authority.
23. If any mineral other than minor mineral is found in the area in course of quarrying of minor minerals, the lessee shall intimate in writing the fact to the competent authority and the Director forthwith and the lease shall be determined without payment of any compensation to the lessee.
24. The lessee shall ensure proper maintenance of hill slopes so as to prevent major erosion and observe all such safeguards as provided in the mines Act, 1952 and the rules and regulations framed thereunder from time to time.

17/12/2023  
 Tahasildar  
 Dharmasaia

Sensaf Chandra Behera  
 17.2.23

- 189 -

(25) The lessee shall carry out quarrying operation with appropriate environment safeguards and shall take such steps for reclamation and raising of plantations in the lease area in line with the prescriptions under rules 29 to 37 of the Granite Conservation and Development Rules, 1999

(26) The lessee shall keep the Government indemnified from any liability, compensation damage etc. arising out of his acts or omissions as a lessee during the subsistence of the lease.

(27) No rejected/off grade major mineral shall be removed on payment of royalty as minor mineral, under this rule.

(28) The Competent Authority may include such other conditions in the lease deed with the approval of the Controlling Authority.

(29) The lessee shall abide by the provision of the Mines Act. 1952 and rules and regulations framed thereunder, the Explosives Act. 1884 and rules made thereunder for development of the source of minor minerals to workman like manner and for avoidance of any danger arising out of such winning of minor mineral.

~~Sarajit Dasgupta~~  
 Sarajit Dasgupta  
 Dharmasala

Sarajit Dasgupta  
 17-2-23



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4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these rules and as may be specified under Odisha minerals (Prevention of theft, Smuggling and Illegal mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
5. The lessee shall submit the total extraction of minor mineral after closure of the mining period; which shall be surveyed and estimated by the Recognized Qualified person and duly approved by the authorized officer.
6. The RQP shall be paid by the lessee for survey and estimate. The differential amount of royalty and other charges shall be released from the lessee along with penalty under OMMC rule 2016.

## PART-V

Liberties, powers and privileges reserved to the State Government

The State Government or any other officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of minerals as may be deemed necessary.

Saraf Chandra Behera  
17-2-22

~~Handwritten signature~~

12

*[Signature]*  
Tahasildar  
Dharmasala

## PART-VI

## Provision regarding Rents and Royalties

1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in schedule 1.
2. All payment relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the state government free from all deductions, at the district Treasury/sub-Treasury and in such manner as the competent authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct amount of the mineral produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in form K& form P.
4. The lessee shall pay the royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15<sup>th</sup> January and 15<sup>th</sup> July of each year.

*Sonaf Chandra Behera*  
17-2-23

- 13 -

In witness of the parties to this quarry lease put their respective hands and seal being present on the date month and year first above mentioned after the contents are read and explained to them and finding the same to be true and correct.

Signed by.....  
For and on behalf of the Governor of Odisha, in the presence of  
Dharmasala

1. Samanendra Das, S.A.  
Dharmasala Tahasil 17/2/23
2. Karidaj Kumar Das, S.A.  
Dharmasala Tahasil 17/2/23

Signed by Sarat Chandra Behera Lessee in the presence of

1. Saibaba Jena  
let Dhanuchar Jena  
H? Karpuk P. Thakral 17-2-23  
PIN- 755024 Adhar NO 2383 7136 947
2. Prabal Kumar Nayak  
Prayankrupa Nayak  
H. Prabal is Dharmasala  
B.S. Jena 17-3-23

Prepared by  
Rajendra Kumar Behera  
R.No. 1/2000

XI

9795 9570 9225  
Government of India

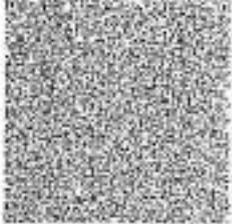


9795 9570 9225  
SHARAT CHANDRA BEHERA  
97 087 /DOB: 10/05/1981  
02W MALE

Issue Date: 10/05/2017

9795 9570 9225  
VND : 9164 8174 8034 7405  
691 1152, 691 0600

9795 9570 9225  
Identification Authority of India



9795 9570 9225  
9795 9570 9225

Address:  
THANMAL, Dist: Jagann, Odisha 75

9795 9570 9225  
VND : 9164 8174 8034 7405

100% | <https://nidai.gov.in> | [www.uidai.gov.in](http://www.uidai.gov.in)

Sharat Chandra Behera

12401116  
GOVT. OF ODISHA  
SR, DHARMASALA  
JAJPUR



STAMP DUTY  
000000

Rs 488000/-  
NON JUDICIAL  
3.4.2024  
365513  
ODISHA  
0908 5537540

10812401072

489

X

LICENSE NO: JPRFRA004

INDIA \*\*Zero\*Four\*Eight\*Eight\*Zero\*Zero\*Zero\*\*

Sub-Registered  
DHARMASALA

fees paid  
Rs 195192-00  
" 1310-00  
195502-00

REGISTERING OFFICER  
DHARMASALA  
04/04/24

SCAN COMPLETED  
DEO

**FORM-N**

**SAIRAT QUARRY LEASE DEED**

[See rule 27(13) of the Odisha Minor Minerals Concession Rules, 2016]  
LONG TERM LEASE AGREEMENT FOR RUPEES: 77,53,554.00 (SEVENTY SEVEN LAKHS FIFTY THREE THOUSAND FIVE HUNDRED FIFTY FOUR)

SAIRAT LEASE CASE No. 33/2020-21  
BAJABATI BLACK STONE QUARRY

THIS INDENTURE is made this 4th day of April 2024

Between

The GOVERNOR OF ODISHA represented Mining Officer (I/c) Deputy Director of Mines, Jajpur Circle, Jajpur (hereinafter called the "Lessor") of the one part.

AND

Sarat Chandra Behera aged about 39 years, S/O- Sridhara Behera, At-Khunta, Po-Thannual, Ps-Dharmasala, Dist-Jajpur, Pin-755024 by caste-Kaibarta, Profession - Business, Mob No-9438831582, Aadhaar No- 9795 9570 9225

(Hereinafter called the lessee which expression shall there the context to admit be deemed to include his Heirs Executors, Administrators, Assigns) of the other part.

Mining Officer I/C  
Jajpur District

Sarat Chandra Behera  
4.4.24

~~X~~

Non-Judicial Franking Stamp worth Rs 488000.00  
(Rupee four lakh eighty eight thousand only) has been  
sold to Sri Suresh Chandra Behera Sr. - Srilalana  
Behera to M. Khunde to - Ghanshyam P. - Dharamodhi.  
Post Jaipur vide SL No. - 0908 5537540 on 23.04.24

Suresh Chandra Behera <sup>Sandi</sup> 23/04/24  
Franchising Clerk





-IX-

Sonaf Chandra Behera

Sairas Jeno

WHEREAS the lessee has applied to the competent Authority concerned (Tahasildar, Dharmasala) for a quarry lease for Black Stone (Minor Mineral) in accordance with the provision of the Odisha minor Minerals Concession Rules, 2016 and subsequently O.M.M.C amendment rules in respect of the lands described in part I of the Schedule, and has deposited a sum of Rs. 20,06,004/- as security.

AND WHEREAS the Competent Authority (Tahasildar Dharmasala) had granted lease and terms, covenants and condition.

IN THE MEANTIME, as per the Notification No-12167/ dt.27.12.2022 & letter no-3181/dt.27.03.2023 of Govt. of Odisha in Steel & Mines Department, this sairat source has been transferred from Revenue & DM Department (Tahasildar Dharmasala) to steel & Mines Department (Deputy Director of Mines, Jajpur Circle, Jajpur).

NOW THIS INDENTURE Witnessh as follows:-

The lessor hereby demises to the lessee the land described in part I of the Schedule hereunder written and delineated in the map hereunto annexed to the Sairat Case record.

The said demised pieces of land shall be held by the lessee upto 47 years the on which this executed deed is registered under the Indian Registration Act.

And Odisha Registration manual, subject to the term, convent, condition hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

*[Signature]*  
Mining Officer I/C  
Jajpur District

Sonaf Chandra Behera  
4/1/24

-X-

**PART-I****DETAILS OF PAYMENT, LOCATION AND AREA OF THE QUARRY LEASE**

1. Sairat Case Record bearing No:33/2020-21
2. Name of the Sairat : Bajabati Black Stone Quarry No-2
3. Royalty: Rs.130.00 per cum
4. Additional Charges: Rs.370.00 per cum
5. Lease Period: 5 Years (Long Term)
6. Period for which this lease deed is executed: 4 Years upto 5 years from 1<sup>st</sup> date of Execution.
7. Minimum Guaranteed Quantity: 14573 cum.
8. Amount of Royalty and other Govt. dues for 14573 cum is given below.

(i) Royalty=	Rs.	18,94,490.00
(ii) Addi. Charges	Rs.	53,92,010.00
(iii) Surface Rent	Rs.	730.00
(iv) Dead Rent=	Rs.	36,420.00
(v)DMF	Rs.	1,89,449.00
(vi)EMF	Rs.	94,725.00
(vii)IT	Rs.	1,45,730.00

**Total =** Rs. 77,53,554.00

**Deposited amount-**

4. Location of the Quarry

Dist -Jajpur,SRO/PS-Dharmasala ,PS No- : -

<u>Mouza</u>	<u>Khata No</u>	<u>Plot No.</u>	<u>Area (Ac. &amp; Ha)</u>	<u>Kisam</u>
<u>Bajabati</u>	<u>215(A.A.A)</u>	<u>1050(P)</u>	<u>Ac.5.00</u>	<u>Pathara Chatana</u>

As per plan annexed and bounded

On the North Part of plot No.

On the south Part of plot No

On the East Part of plot No

And on the west part of plot No.

Hereinafter called as "said land"

Mining Officer I/C  
Jajpur District

Sairat Chandra Behera  
4.4.24



## TERM AND CONDITION OF THE LEASE

### PART-II

Whereas the registered qualified Sunilmadhab Patra RQP/OD/027/2015 has prepared the mining plan of the sairat source e.i- Bajabati Black Stone Quarry in favour of Sarat Chandra Behera.

This lease is subject to the conditions laid down in rule-33 and also all other conditions containing to lease as provided in the Rule. All conditions given by the SEIAA vide his EC identification No-22B0010R171481 dated:- 03.06.2022

Besides all the above mention term and condition lessee is directed not to transport the minor mineral i.e. Black Stone before & after opening and closing time of the school and also during the recess time of the school due to transportation of Black Stone done by lessee or any other vehicle owner, the lessee shall be hold responsible for the same.

Mining Officer, I/C  
Jalpur-District

Sarat Chandra Behera  
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TERMS AND CONDITIONS OF QUARRY LEASE LAID DOWN IN RULE-33 CHAPTER- IV OF  
OMMC RULES-2016.

1. The lessee shall pay to the state government surface rent before the execution of the lease-deed for the remaining period of the year and thereafter pay such yearly rent on or before the 15<sup>th</sup> January of every year.
2. The lessee shall pay dead rent for the remaining period of the year before the execution of the lease deed and thereafter pay yearly dead rent on or before the 15<sup>th</sup> January of every year and an account of the royalty payable by him shall be kept by the Competent Authority and as soon as the royalty payable by him becomes equal to or in excess of the dead rent already paid by him ,he shall remove the minor minerals only after payment of the royalty and in such case advance dead rent paid by him shall be deemed to have been merged into the amount of royalty he was liable to pay.
3. The lessee shall pay to the government, compensation for all damages ,injuries or disturbance which has been caused by him in the course of mining operation and shall indemnify the government against the claims which may be made by third parties in respect of such damage,injury or disturbances.
4. The lessee shall commence quarrying operations within three months from the date of execution of the lease deed which shall be carried on in a proper ,skillful and workman-like manner and the lessee shall send to the director and deputy Director or Mining Officer concerned ,under whose jurisdiction the area is located and to the director of mines safety ,Bhubaneswar an intimation in form H of the opening or reopening of the quarry so as to reach them with in a period of fifteen days from the date of such commencement .
5. If the lessee does not work upon the quarry for a continuous period of six months ,the lease shall be liable to be cancelled ,unless prior permission had been granted by the competent Authority for such stoppage on reasonable grounds:  
Provided that the competent Authority may, on an application made by the lessee before it is cancelled and on being satisfied that it will not possible for the lessee to undertake mining operations or to continue such operations for reasons beyond his control, make an order within a period of one month from the date of receiving such application and subject to such conditions as may be specified to the effect that such lease shall not be cancelled .
6. The lessee shall allow reasonable facilities of access to other concessionaires of major and minor minerals, as may be directed by the competent authority .
7. If any minor mineral not specified in the lease deed is discovered in the leased area the lessee shall report it forthwith to the competent authority and the Director and the lessee shall not win or dispose of any such minor mineral unless such minor mineral is included in the lease deed or a separate prospecting license -cum-mining lease or mining lease or quarry lease, as the case may be ,is granted in favour of lessee .If he fails to apply for a prospecting

Mining Officer TIC  
Jaipur District

Smt. Chandana Behera  
4.4.24

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as the case may be, may grant prospecting license -cum-mining lease or mining lease or quarry lease in respect of that minor mineral to any other person after observing the procedure specified under these rules for the purpose.

Provided that, if the mineral discovered is not a minor mineral, the lessee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the land being included in his earlier lease for extraction of minor mineral.

8. The lessee shall not carry on or allow to be carried on, any quarrying operation at any point within a distance of:-
  - (a) One hundred meters from any Railway line (except under and in accordance with the written permission of the Railway Administration concerned) and in case of National Highway, state Highway, monuments, heritage sites, or any reservoir; except in accordance with the previous permission of the collector.
  - (b) Fifty meters from any tank, canal, road (other than a National or state Highway or other public works or buildings or inhabited sites), except under in accordance with the previous permission of the collector.
9. The railway administration or the collector, as the case may be, may grant such permission as required under clause (a) or (b) of sub-rule (8) on such condition as may be specified.
10. The state or central Government shall have right to construct any road, railway or canal or reservoir or to lay electric or telephone lines in or over the lands held under the lease: Provided that the lessee shall be given at least sixty days prior notice before the right is exercised and the area thus utilized shall be excluded from the area held under lease.
11. The lessee, with prior written permission of the competent authority, can erect at his own cost, temporary structures including buildings required for the purpose of quarrying operation within the leased area, without violating any law or obstructing any natural flow, community access or without causing damage to any embankment or public property, which shall be dismantled by the lessee at his own cost on completion of the lease term or on determination of the lease. The competent authority can pass orders to dismantle such structures if found erected illegally or causing damage to public.
12. The lessee shall, at his own expense, erect and at all times maintain and keep in good condition boundary marks and pillars necessary to delineate the leased area.
13. The lessee shall obtain permission of the competent authorities of the forest Department, Odisha to carry on any operation in forest area.
14. The lessee shall abide by the provisions of all laws for the time being in force, relating to the working of quarries and matters affecting the safety, health and

Mining Officer I/C  
Kajipur District

Sonal Chandra Behera  
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- convenience of the persons employed for quarrying and of the public and he shall also obey all existing laws of way, water and other easements and shall not use power cutters and other machinery in case of laterite quarries.
15. The lessee shall keep correct accounts of minor minerals other than specified minor minerals quarried and dispatched and shall furnish a quarterly return in form-p and annual inform-k to the competent Authority and the Director.
  16. The lessee shall afford reasonable facilities for inspection of the quarries, accounts and records pertaining to quarrying operation, to the competent Authority and Director or any other officer authorized by any of them and such officer may issue directions to prevent wasteful extraction of minerals and to ensure observation of the provisions of rules and specify the limit not exceeding sixty days within which the directions shall be complied with.
  17. If the lessee does not allow the inspecting officer reasonable facilities for inspection or fails to comply with the directions within the specified time limit, the competent authority may forfeit the whole or part of the security deposit paid by the lessee or impose penalty not exceeding rupees fifty thousand and may cancel the lease and forfeit the security deposit.
  18. The lessee shall report about all accidents involving injury or loss of life or loss or damage to property forthwith to the concerned competent authority and collector of the District.
  19. If any government dues payable under the lease deed remain unpaid for one month beyond the date fixed in the lease deed for such payment, the competent authority or any officer authorized by him may enter into the leased area and seize all or any of the minor minerals or other movable properties and may disposed of such seized minor mineral properties towards sufficient satisfaction of the government dues and all costs expenses occasioned by the non-payment the lease agreement for such payment, the competent authority may determine the lease, and take possession of the leased area on re-entry without prejudice to such action as may be taken under the provisions of the Odisha public demand recovery act, 1962 for recovery of such dues.
  20. The controlling Authority shall have the right to pre-emption at current market rates over all minor minerals extracted or collected by the lessee and shall be indemnified by the lessee against the claim of any third party in respect of such minerals.
  21. The lessee shall remove all minor minerals extracted before the end of the lease period or of its determination, if it is determined earlier, and all other materials and structures within such reasonable period not exceeding two months or as the competent authority may allow.

Mining Officer I/C  
Jajpur DistrictSeraf Choudhury Behera  
4.11.14

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22. All minor minerals, materials, machineries, buildings and other structures left in the leased area after the date line fixed or time allowed by the competent authority shall be deemed to be the property of the Government and Competent authority may dispose of such property by public auction and the sale-proceeds shall be credited to Government account with the approval of controlling Authority.
23. If any mineral other than minor mineral is found in the area in course of quarrying of minor minerals, the lessee shall intimate in writing the fact to the competent authority and the Director forthwith and the lease shall be determined without payment of any compensation to the lessee.
24. The lessee shall ensure proper maintenance of hill slopes so as to prevent major erosion and observe all such safeguards as provided in the mines Act, 1952 and the rules and regulations framed there under from time to time.
25. The lessee shall carry out quarrying operation with environment safe guards and shall take such steps for reclamation and raising of plantations in the lease area in line with the prescription under rules 29 to 37 of the Granite Conservation and Development Rules 1999.
26. The lessee shall keep the Government indemnified from any liability, compensation damage etc arising out of his acts or omissions as a lessee during the subsistence of the lease.
27. No rejected/off grade major mineral shall be removed on payment of royalty as minor mineral, under this rule.
28. The Competent Authority may include such other conditions in the lease deed with the approval of the Controlling Authority.
29. The lessee shall abide by the provision of the provision of the Mines Act.1952 and rules and regulations framed there under, the Explosive Act.1884 and rules made there under for development of the source of minor mineral to work man like manner and for avoidance of any danger arising out of such winning of minor mineral.
- Other Conditions: -
- (i) The lease deed is not transferable.
  - (ii) The minor mineral other than for which lease is confirmed shall not be removed from lease area.
  - (iii) The lessee shall have no right over the quarried material and other properties lying in the lease area after expiry of the term of lease and shall deemed to be the properties of Government and maybe disposed of by public auction.
  - (iv) The lessee shall obey all existing rights of way, water and other easements.

Mining Officer I/C  
Jaipur District

Sonam Chandel Beldera  
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**Endorsement of the certificate of admissibility**

Admissible under rule 25, duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 357 fees  
 Paid : AS(b) - 195192, User Charges - 310, Total - 195502.  
 Date: 04-Apr-2024

*[Signature]*  
 Signature of Registering Officer

**Endorsement under section 52**

Presented for registration in the office of the Sub-Registrar Sub-Registrar DHARMASALA between the hours of 10:00 AM and 1:30 PM on the Date 04/04/2024 by THE GOVERNOR OF ODISHA REPRESENTED MINING OFFICER (GOVT), son/daughter/wife of of JAJAPUR by caste, profession and finger prints affixed.

Signature of Prosecutor / Date: 04-Apr-2024

*[Signature]*  
 Signature of Registering Officer

**Endorsement under section 58**

**REGISTERING OFFICER  
 DHARMASALA**

Execution is admitted by :

NAME	PHOTO	THUMB IMPRESSION	SIGNATURE	DATE OF ADMISSION OF EXECUTION
THE GOVERNOR OF ODISHA REPRESENTED MINING OFFICER (GOVT)	Execution by THE GOVERNOR OF ODISHA REPRESENTED MINING OFFICER (GOVT) who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED MINING OFFICER (GOVT) who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED MINING OFFICER (GOVT) who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	
SHARAT CHANDRA BEHERA		 244516537	<i>[Signature]</i>	04-APR-2024

Identified by SRINIBASH JENA Son/Wife of DHARNURDHAN JENA of AT-KAHNUPUR DIST-JAJPUR JAJPUR by profession

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- (v) The lessee shall not remove any minor mineral from the lease area without obtaining prior permission from the Competent Authority or any other officer authorized by him. No minor mineral shall be dispatched from the lease area without valid Transit Pass issued by such officer.
- (vi) The lessee shall take all possible precaution for protection of environment and control of pollution including reclamation of the quarried out area.
- (vii) If in any event the orders of the Competent Authority is revised, reviewed or cancelled by the concerned Controlling Authority or the lessee fails to fulfill the terms and conditions of the lease due to force majeure such as act of God, war, insurrections, riot, civil commotion, strike, earth quake, storm, tidal wave, flood, lighting, explosion fire and any other happening beyond control of lessee, delay in development of infrastructure, acquiring of land for quarrying operation and for use of land for public purpose, the lessee shall not claim for any compensation. (viii) The lessee should operate the sairat as per approved Mining Plan and as per the conditions enumerated in the letter No.3904/dt.12.06.2020 of the Deputy Director, Directorate of Geology, Bhubaneswar.
- (viii) The vehicle transporting sand from the quarry should be covered with tarpaulin and speed is to be limited to moderate speed of 15 Km/hr to prevent undue noise and other problems.
- (ix) The lessee should make water spraying on roads properly and regularly to control dust emission.
- (x) The lessee should not extract more sand than the permitted quantity approved by the Competent Authority.
- (xi) The lessee will make pillar posting around the sairat source and install the sign board in front of the entrance of the source before starting operation.
- (xii) The Competent Authority is not responsible for any local issue for quarrying and transportation of sand. (xiii) The lessee shall pay a wage no less than the minimum wage prescribed by the State Government from time to time under the Minimum Wages Act, Odisha.
- (xvi) The lessee abides to pay 2% of the royalty and additional charges as Income Tax.
- (xvii) The lessee abides to pay GST of the royalty and additional charges as per provision of law.
- (xviii) The Competent Authority reserves all the right to cancel, modify and impose any law or order without assigning any reason.
- (xix) The lessee should abide by any order issued by the local authority in accordance with law.

Further, the lessee is liable to abide the kind order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed in O.A. No.60 of 2021 communicated by the Collector, Jajpur vide letter No. 13209/dt.14.09.2022 as mentioned below.

Mining Officer I/C  
Jajpur District

Sarat Chandra Belena  
4.9.24

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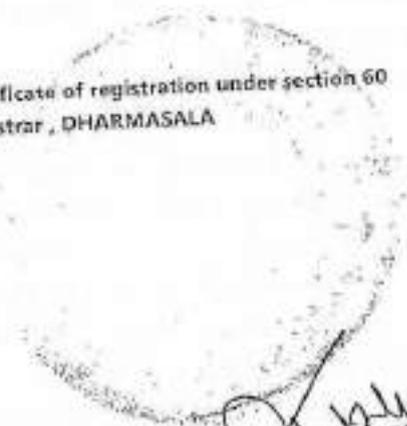
SKINIBASH JENA		 43247946	Savitri Jena	04-APR-2024
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Date: 04-Apr-2024

  
 REGISTERED OFFICER  
 Signature of Registrar  
 DHARMASALA

Endorsement of certificate of registration under section 60  
 Registered and true copy filed in : Office of the Sub-Registrar , DHARMASALA  
 Book Number : 1 || Volume Number : 22  
 Document Number : 10812401072  
 For the year : 2024

Seal :  
 Dtc : 05/04/2024



  
 REGISTERED OFFICER  
 Signature of Registrar  
 DHARMASALA

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PART-III

Liberties, power and privileges to be exercised and enjoyed by the Lessee

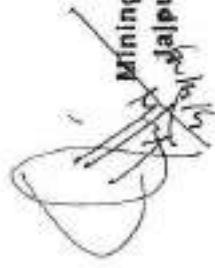
- 1. To enter upon and use the land, described in part 1 of the schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport and disposal of minor mineral/minerals leased in natural or in processed/converted form.
- 2. To make roads, tram ways ,install machineries, lay eclectic and telephone line ,on and over the said lands.
- 3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the collector of the district.

PART-IV

Restrictions and conditions as to the exercise of liberties, powers and privileges in

- 1. No land shall be used for surface operations if objection is raised by the competent authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.
- 2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/protected forest without prior permission of the divisional forest officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.
- 3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
- 4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these rules and as may be specified under Odisha minerals(Prevention of theft, Smuggling and Illegal mining and Regulation of Possession, Storage, Trading and Transportation)Rules,2007.

Mining Officer I/C  
Jajpur District



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4.4.24

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5. The lessee shall submit the total extraction of minor mineral after closure of the mining period; which shall be surveyed and estimated by the Recognized Qualified person and duly approved by the authorized officer.
6. The RQP shall be paid by the lessee for survey and estimate. The differential amount of royalty and other charges shall be released from the lessee along with penalty under OMMC rule 2016.

#### PART-V

Liberties, powers and privileges reserved to the State Government

The State Government or any other officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of minerals as may be deemed necessary.

#### PART-VI

Provision regarding Rents and Royalties

1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in schedule 1.

2. All payment relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the state government free from all deductions, at the district Treasury/sub-Treasury and in such manner as the competent authority may prescribe.

3. For the purpose of computing the royalty, the lessee shall keep correct amount of the mineral produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in form K & form P.

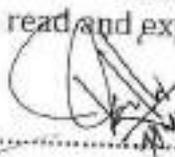
Mining Officer-I/C  
Jaipur District

Sarab Dhanraj Bhatia  
4.4.14

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4. The lessee shall pay the royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15<sup>th</sup> January and 15<sup>th</sup> July of each year.
6. The lessee shall, in addition to the rents and royalties, also pay the contributions to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules.
7. The lessee shall also pay the additional charge at the rate of Rs. 370 per cubic meter.
8. The minimum guaranteed quantity for the quarry lease shall be 14573 cum per annum.

In witness of the parties to this quarry lease put their respective hands and seal being present on the date month and year first above mentioned after the contents are read and explained to them and finding the same to be true and correct.

 Mining Officer I/C  
Jajpur District

Signed by.....  
For and on behalf of governor of Odisha, in the presence of

1. Biswajit Samal (DGA) 4.4.24
2. Subrata Kumar Mishra (OSB) 4.4.24

Signed by Sarat Chandra Behera Lessee in the presence of  
4.4.24

1. Srinivas Jena  
S/o Dhanurdhar Jena  
At Kanhapur PO Tranahol 4.4.24  
BPO Jajpur Adhar 2383 7136 9117
- 2.

Pradeep Rout  
S/o Ananta Rout  
of Chahata, Dhpmalas  
Bajpur 4.4.24

Prepared by  
Balghanshwar Kumar  
Advocate  
E No- 112000

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Sharat chandra Behera




 ଶ୍ରୀବିକ୍ରମ ଜେନା  
 Srinibas Jena  
 ଡାକ୍ତରୀ ତାରିଖ / DOB: 05/06/1964  
 ପୁରୁଷ / MALE  
 Mobile No.: 9437158100  
 ଏହା ଉପରେ କିଛି ମଧ୍ୟ ଓ ବ୍ୟତିକ୍ରମ ନାହିଁ ।  
 Address is a proof of identity, not of citizenship.  
**2383 7136 9117**  
 VID : 9123 8010 8001 2847

ମୋ ଆଧାର, ମୋ ପରିଚୟ

ଠିକଣା:  
 S/O ପ୍ରମୁଦ ଜେନା, ବାଲୁଆ, ଆନୁଆଳ,  
 ବାଲୁଆ, ଆନୁଆଳ, ଯାଜପୁର,  
 ଓଡ଼ିଶା - 756024  
 Address:  
 S/O Dhanurghar Jena, Kinsur, Tharua,  
 Raipur, PO, Tharua, DIST. Jajapur,  
 Odisha - 756024  
**2383 7136 9117**  
 VID : 9123 8010 8001 2847  
 help@uidai.gov.in www.uidai.gov.in

Srinibas Jena

TRUE COPY ATTACHED

ADY

St. No. 302 | St. No. 7 MAR 2023

ANNEXURE 506



**DEED OF AGREEMENT FOR BLASTING OPERATION IN QUARRY**

This Agreement Executed on Dated 07/03/2023 60AA 166668

**BETWEEN**

M/s SUNIL ENTERPRISES Prop. Sunil Kumar Jena, Aged about 34 years S/o Subash Chandra Jena, AdPo:- S. Mukundapur, Ps:-Jenapur, Dist:-Jajpur, Odisha herein after called as FIRST of this Deed agreement.

**AND**

Sri Sarat Chandra Behera, aged about 42 years. S/O:-Sridhar Behera, At:-Khunfa, Po:-Thanual, Ps:-Dharmasala, Dist-Jajpur Odisha herein after called the SECOND party of this Agreement.

**AND**

WHEREAS the above terms the first party & Second Party shall mean and include whenever the context so permit their heir, successor, representative, administrator and assign etc.

**AND**

WHEREAS the first party has got license/permission for storage and use of Explosive number E/EC/OR/22/375(E62595) DATED 20.02.2023 TILL 31<sup>st</sup> March 2027

**AND**

Whereas the second party having come to know the possession of the Explosive license by the first party mention above and approached the first party requesting them to assist second party in the extraction of rock and earth work at Quarry Village:Bajabati Black Stone Quarry No-02, PS-Dharmasala, RI Circle:-Nakpola, Khata No.:-215, Plot no.:- 1050, Area Ac.5.00 Acres, Kissam:- Pathara Chatana for Civil and road construction work by using the blasting

Anil Kumar Mahapatra  
Notary Public No-32108  
Chandibhole, Jajpur, Odisha

✓ Sarat Chandra Behera  
✓ Sunil Kumar Jena



# भारतीय गैर न्यायिक



ଓଡ଼ିଶା ओडिशा ODISHA

60AA 166669

materials as and when required under the above license by the first party by the complete authority and both parts having agreed to do under the following terms & conditions.

- It is agreed that the first party shall supply the explosive materials to the second party for blasting work as and when required by the second party. The first party shall provide duly license Explosive van for carriage of explosive duly covered by adequate safety norms and second party does not have responsibility on carries of explosives by such vehicles provided by the first party. Requires H.S.D for explosive van used in the site shall be bear by the second party to the first party and the cost of H.S.D shall be bear by the second party.
- The First Party stands responsible for any delay in supplying Explosives intended by the second party .Any delay exceeding 90 hours shall invite penal compensation and may lead to termination of this agreement.
- This agreement shall remain valid for a minimum period of One year and for further extension of the period may be followed by mutual consent and due course of Law.
- Regarding payment to the first party by the second party shall be guided by approved rate quotation and payment to the first party by the second party shall be done per trip on the basis of supply of explosive materials to the second party.
- Until payment of supplied explosive materials has not been received by the first party no further supply of Explosive material shall be done by the first party to the second party.

*(Signature)*  
 Ashis Kumar Mahapatra  
 Notary Public No-31/88  
 Chandkhola, Jajpur, Odisha

*(Vertical Signature)*  
 Sanjay Chandra Behara  
 Sanil in Oera





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60AA 166670

6. All the records, registers and notices shall be furnished by the second party to different concerned departments of Government as and when required.
7. The second party shall pay cost for transportation of explosive materials and charges of van for that purpose and the local litigations like Police, public and concerned public local authorities shall be conducted and treated by the Second party.
8. The indent/Order for conducting blasting operation in the construction jurisdiction related to rock and earth work at Quarry Village:-Bajabati Black Stone Quarry No-02, PS:- Dharmasala, RI Circle:-Nakpola, Khata No.:-215, Plot no.:- 1050, Area Ac.5.00 Acres, Kissam:- Pathara Chatana for Civil and road construction work as and when required shall be given by the second party and the blasting operation shall be conducted and operated by the first party at the site of above mentioned.
9. The requisition made by the second party must be intimated to the first party regarding consumption of explosive under this agreement with three days in advance. The blasting operation shall be carried out during sunrise to sunset and after blasting job is over the left over materials will be taken back to Magazine.
10. If prices of Explosive products increase the same will be applicable to second party and if the price of Diesel rises the Transportation cost will be rise accordingly.
11. All statutory provisions of labour, tax, insurance, safety and forest etc. shall be borne by the second party.

✓ Sanil Mishra Behena  
 ✓ Sanil Mishra Behena

Anshu Kumar Mahapatra  
 Notary Public No-32/08  
 Chandibhola, Jajpur, Odisha





ଓଡ଼ିଶା ଗୌରାଂଗ ଓଡ଼ିଶା  
 Sri Sarat Chandra Behera, Aged about 42 years, S/O-Sridhar Behera, 60AA 166671  
 Thanual, Ps-Dharmasala, Dist-Jajpur Odisha, the second party of this agreement has given one

bank Cheque No.000007, bank Name:-HDFC, Ac No:-50200075781307 belongs to Jaraka Branch to M/s SUNIL ENTERPRISES Prop. Sunil Kumar Jena, S/o Subash Chandra Jena, A/PO:-S.Mukundapur, PS:Jenapur, Dist:Jajpur, Odisha, the first party of this agreement as security which is refundable after clear of all due payments of.

- 13. Any kinds of dispute arising between the periods of this agreement shall be under the jurisdiction of Jajpur court.
- 14. This agreement is guided by Indian Contract Act.

IN THE WITNESS OF THE PARTIES AGREE TO have got their hands to this agreement on the Day, Month and year first above written in the presence of the following witness.

Sunil Kumar Jena

FIRST PARTY

WITNESS

1. Kamal Kumar Nayak.

Sarat Chandra Behera

SECOND PARTY

WITNESS

2. Suresh Jena

*(Signature)*

Anil Kumar Mahapatra  
 Notary Public No-31/08  
 Chandihole, Jajpur, Odisha

TRUE COPY ATTESTED

*(Signature)*





भारत सरकार  
Govt. of India  
श्री सरत चंद्र गंजामरा गंजामरा  
Ministry of Labour & Employment  
खान सुरक्षा महाजिदेशालय  
Directorate-General of Mines Safety



NO: 51253156|SEZ|Bhubaneswar Region 1|Perm/2024|270513

Date: 02/12/2024

प्रेषक

खान सुरक्षा निदेशक,

भुवनेश्वर क्षेत्र-1।

सेवा में,

श्री सरत चंद्र बेहेरा, Lessee,

Bajabati Black Stone Quarry-2,

Khunta, Thanua,

ज़िला: जाजपुर (ओडिशा)-755024

**विषय:** Authorization under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 to Shri Sanjay Gupta to work as Manager at Bajabati Black Stone Quarry-2 of Sri Sarat Chandra Behera at Plot no. 823(P), Khata No.215, Mouza- Bajabati, Tahsil-Dharmasala, Dist-Jajpur, State-Odisha.

महोदय,

Please refer to your application No. 270513 dated 28/11/2024 and plan submitted on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (now designated as Director General of Mines Safety) under Section 6 of the Mines Act, 1952, I hereby authorize **Sri Sanjay Gupta**, holder of Foreman's Certificate to work as manager of **Bajabati Black Stone Quarry-2 of Sri Sarat Chandra Behera** at Plot no. 823(P), Khata No.215, Mouza- Bajabati, Tahsil-Dharmasala, Dist-Jajpur, Odisha for a period of **one year** from the date of issue of this letter or **validity of statutory certificate held, whichever is earlier** subject to the following conditions being strictly complied with:

1. The Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. The average daily employment does not exceed 100 in all in the mine.
3. The mine shall be inspected by the Manager daily.
4. The mine shall be operated only in one shift in daylight hours of eight (08) hours duration.
5. No mining operations shall be conducted in absence of the Manager.

7. The aggregate horsepower of the machinery used in such opencast workings shall not exceed 500, including a maximum number of two excavators deployed at the mine with a total horsepower not exceeding 200.
8. Heavy Earth Moving Machines (HEMMs) shall not be deployed in the mines without obtaining permission under regulation 106(2)(b) of MMR, 1961 in writing from this Directorate.
9. The total amount of explosives used per day in such workings shall not exceed 500 kg.
10. No Ammonium Nitrate Fuel Oil (ANFO) explosives shall be used or kept without having a license from the Competent Authority and obtaining prior permission from this Directorate.
11. No ore dressing, handling or processing plant is attached to the mine.
12. Adequate numbers of supervisors including duly qualified Foreman and Mining Mate are to be appointed in each working shift to assist the Manager.
13. Where by reason of absence or for any other reason, the Manager is unable to exercise daily personal supervision or is unable to perform his duties under the Act or these regulations, or orders made thereunder, the Owner, Agent or Manager shall authorize in writing a person whom he considers competent to act as Manager of the mine provided that such person holds a Manager's or Foreman's Certificate of Competency and if no such qualified person is available, the mine workings shall be kept suspended during the such absence of the Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted, intimation of authorization to Director General of Mines Safety, Dhanbad and the undersigned etc.
14. Only wet drilling shall be done by directing a water jet onto the tip of the cutting edge of the ergonomically designed drill machine to prevent the dreaded disease like Silicosis. The Jackhammer drill machines shall be ergonomically designed to minimize harm from vibration and noise.
15. No workings shall be made or extended within 45 m of any buildings, structures or railway of permanent nature, not belonging to the Owner of the mine without permission in writing from this Directorate as required under Regulation 109 of the Metalliferous Mines Regulations, 1961.
16. The provisions of Regulation No.164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
17. The above permission shall stand cancelled as soon as the person, to whom it is being granted leaves the service of the mines within the validity period of the Manager's Authorisation under reference. However, the Manager shall not vacate his office without giving due notice in writing to the Owner or Agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Bhubaneswar Region-1, and the Directorate General of Mines Safety, Dhanbad.
18. Intimation about the termination of the manager as a result of his transfer or termination of service or resignation shall also be submitted in Form-I of the First Schedule of the Metalliferous Mines Regulations, 1961, immediately.
19. This authorization is being issued specifically under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 without prejudice to any other provisions of law which may become applicable at any time.
20. If at any time any one of the conditions, subject to which this authorization has been granted, is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
21. This authorization may be amended, modified, or withdrawn at any time, if considered necessary in the interest of safety.
22. This permission is valid as long as adequate supervision is ensured in the mine.

Unless renewed, this authorization will remain valid for a period of one year from the date of issue of this letter or validity of the statutory certificate held, whichever is earlier. Notwithstanding this, however, it may be amended or withdrawn at any time, if considered necessary in the interest of safety.

Your Faithfully

K. MONDAL (DIRECTOR - BHUBANESHWAR REGION 1)	
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.	



M/s. ~~138~~ Sarat Chandra Behera

MINES OWNER

At - Khunta, P.O. - Thanua, Dist - Jajpur,

Odisha, PIN - 755024

Mobile: 9437156188, email: bscbajabat@gmail.com

GST NO: 18AABJ00000000000

Date: 25/11/2021

To, Ref.....

The Director of Mines Safety  
Bhubaneswar Region-1  
Plot No. 1/1, Nayapalli  
Po-RRL Campus, Bhubaneswar.

Sub: Submission of required documents for grant of LIN & Mine Code in respect to M/s Sarat Chandra Behera for Bajabati Black Stone Quarry No-2(Cluster Serial No.-3B/2).

Sir,

This is for your information that we are applying for LIN (Labour Identification Number) & Mine Code in respect to M/s Sarat Chandra Behera for Bajabati Black Stone Quarry No-2 (Cluster Serial No.-3B/2).

The required documents are attached for necessary consideration at your end for grant of LIN & Mine Code.

- Encl: 1. Id Proof  
2. Pancard  
3. Gst No.  
4. GTE & STO  
5. Mining Plan  
6. Environmental Clearance  
7. Lease deed

Thanking You,

Yours faithfully

M/s Sarat Chandra Behera

*Sarat Chandra Behera*

Sarat Chandra Behera  
(Owner)

*Received  
25/11/2021*

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MINES FOREMAN

At Khandra No. 2, Barabati, Dist. Jajpur

Pin-751004

M/s Sarat Chandra Behera, Barabati, Jajpur, Odisha

To, Ref.....

Date: 18/11/2024

Mr Sanjay Gupta

Mines Foreman

At-Gandhi Nagar, Po-Kanyapur

Bardhaman, West Bengal-713341.

We are pleased to offer you the position of (Mines Foreman) in our Company M/s Sarat Chandra Behera at our site Bajabati Black Stone Quarry No-2 (Cluster Serial No.-3B/2), Jajpur. You will be paid a gross salary of Rs.30,000/- (Thirty Thousand only) per month.

You will be on Probation for a period of 6 months, which may be extended at the discretion of the company, on completion of your probation period your appointment will be confirmed, if the performance is satisfactory by the company.

Termination of the employment by the party shall be 3 months' notice in writing or payment in lieu of notice. Such notice may not be offset by unused leave. If your actions at any time constitute a serious breach of our standard of behavior, organization may be end this terminate your employment immediately.

You will be issued the letter of appointment on your joining. You are advised to join on or before 25<sup>th</sup> Nov-2024 at Bhubaneswar office. In case you fail to join your duties by the date mentioned, the management reserve to right to cancel this offer of appointment.

Please carry the following documents at the time of joining

- Copy of certificate in support of your qualifications.
- Original Reliving certificate/Resignation acceptance from the current employer.
- Aadhar/Passport copy if available.
- PAN card copy.
- 1 passport size photographs

To accept this offer, please sign and return a copy of this letter by 23.11.2024 to indicate your acceptance of the terms and conditions of employment.

We are delighted to have you join our team, and we look forward to a mutually beneficial working relationship. Congratulations on your new position!

Sincerely,

For M/s Sarat Chandra Behera

Sarat Chandra Behera

Sri Sarat Chandra Behera

(Proprietor)

I, accept the offer of employment as described above.

Name: Sanjay Gupta

Date: 23/11/2024

Signature  
23.11.24

Signature

- 14/10 -

Date : 23.11.2024

To,

Sri Sarat Chandra Behera,

Proprietor of M/s Sarat Chandra Behera.

Lessee of Bajabati Black Stone Quarry No-2(Cluster Serial No-3B/2)

**Sub: Acceptance to work as Mines Foreman of Bajabati Black Stone Quarry No-2 (Cluster Serial No-3B/2).**

Dear Sir,

In response to your letter dated 18/11/2024, I do hereby accept the responsibility to work as Mines Foreman of Bajabati Black Stone Quarry No-2 (Cluster Serial No-3B/2) of M/s Sarat Chandra Behera from 25/11/2024.

This is for your kind information and necessary action.

Thank you,

Yours Faithfully

*S. Gupta*  
23.11.24  
Sanjay Gupta

*Sarat Chandra Behera*  
Sri Sarat Chandra Behera ( Proprietor)

M/s Sarat Chandra Behera

-X/-

Ref.....

Date: 23/11/2024

To,  
Mr Sanjay Gupta  
Mines Foreman  
At-Gandhi Nagar, Po-Kanyapur  
Bardhaman, West Bengal-713341.

We are delighted to appoint you the position of Mines Foreman at our organization. After careful consideration of your qualifications, skills, and experience, we believe that you are an excellent fit for our organization. We are excited to have you join our team and contribute to our continued growth and success.

Please find the details of your appointment below:

Position: Mines Foreman

Start Date: 25.11.2024

Work Location: Bajabati Black Stone Quarry No-2, Jajpur

Employment Type: [Full-time/Part-time/Contract]

Annual Salary: [Salary Amount]: Rs 3,60,000/-

Payment Frequency: Monthly

Probationary Period: The first Six Months of your employment will serve as a probationary period, during which your performance and suitability for the role will be assessed.

Confidentiality Policy: As an employee of M/s Sarat Chandra Behera, you will be required to accept our company policy enclosed in annexure-I to protect the company's proprietary information and maintain client confidentiality.

We are thrilled to have you join our organization and believe that your skills and expertise will be instrumental in achieving our goals. We look forward to your positive response.

Sincerely,

For M/s Sarat Chandra Behera

*Sarat Chandra Behera*

Sri Sarat Chandra Behera  
(Proprietor)

FIRST SCHEDULE  
FORM-I

(See Regulation 3,6,7,8)

Notice of Opening, Closing, Change etc.

From:

Sri Sarat Chandra Behera  
At-Khunta,, Po-Thannual  
Dist-Jajpur, Odisha.

To

1. The Director General of Mines Safety, Dhanbad.
2. The Director of Mines Safety, Bhubaneswar Region-1, Plot No. 1/1,  
Nayapalli, P.O. RRL Campus, Bhubaneswar- 751013(Orissa).
3. The District Magistrate/Director of Mines/IBM.

Sir,

I have to furnish the following particulars in respect of (name of the mineral) Road Metal at  
(name of the Mine) Bajabati Black Stone Quarry No.- 2 (Cluster Serial No-3B/2) (mineral) Road Metal  
of Sri Sarat Chandra Behera (Owner).

1. In case of change Of Name of Mine : Na  
Old name of mine :  
Date of change :
2. (a) Situation of the mine: Village : Bajabati P.s.: Dharmasala  
Sub-Division: Dharmasala District: Jajpur.
- (b) In case of new Mine, Particulars of situation of Mine :  
Village: Post Office: Telegraph Office:  
Railway Station: Rest House:  
Means of Travelling:
3. (a) Name and postal address of  
(a) Owner : Sri Sarat Chandra Behera  
At-Khunta,, Po-Thannual  
Dist-Jajpur, Odisha.
- (b) Managing Agent, if any: Na  
(c) Agent, if any : Na  
(d) Manager : Na  
(e) In case of change, Date of change: No
4. (a) Name and qualifications etc. of Manager (i) whose appointment is terminated/who is  
appointed. : Sanjay Gupta  
(b) Date of appointment/termination of appointment: 25.11.2024
5. Date on which it is intended to open/re-open/abandon/discontinuance:
6. Actual date of opening/ re-open/abandonment/discontinuance:

Date: 25/11/2024

Signature : *Sarat Chandra Behera*  
Designation: Owner/Agent/Manager

TRUE COPY ATTACHED

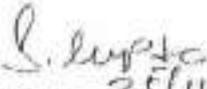
Q  
40V

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SELF DECLARATION BY MINES MANAGER

I, Sanjay Gupta , S/o- Sri Bijay Gupta, resident of At-Gandhi Nagar, Po-Kanyapur, Barddhaman, West Bengal hereby declared that I am appointed as Mines Manager (Foreman) in Bajabati Black Stone Quarry No-2 of M/s Sarat Chandra Behera., At- Khunta, Po-Thannual, Dist-Jajpur.

That, the facts stated above are all true to the best of my knowledge & belief

  
25/11/24  
Sanjay Gupta  
(Mines Manger)

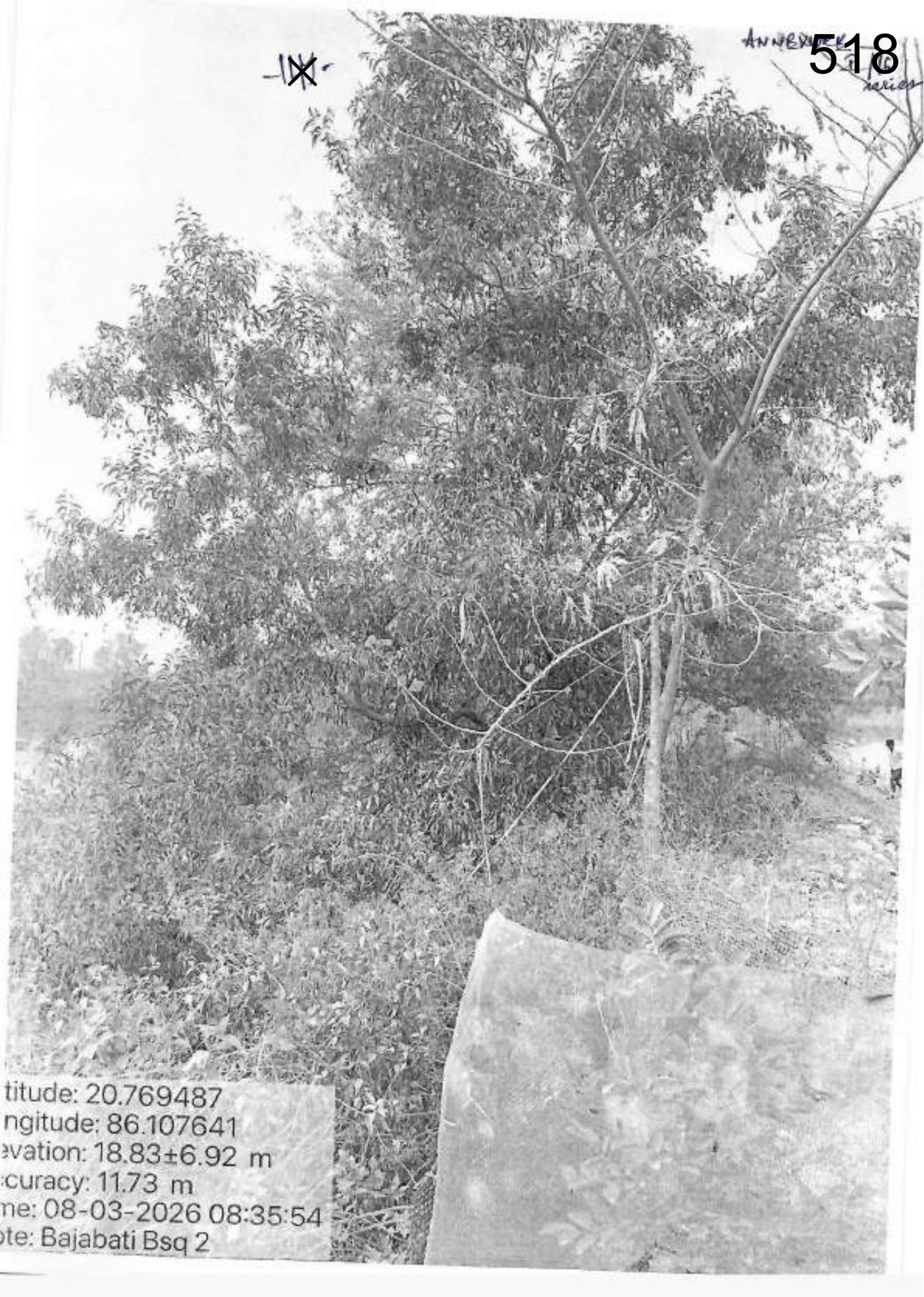
TRUK COPY ATTACHED

  
ADV

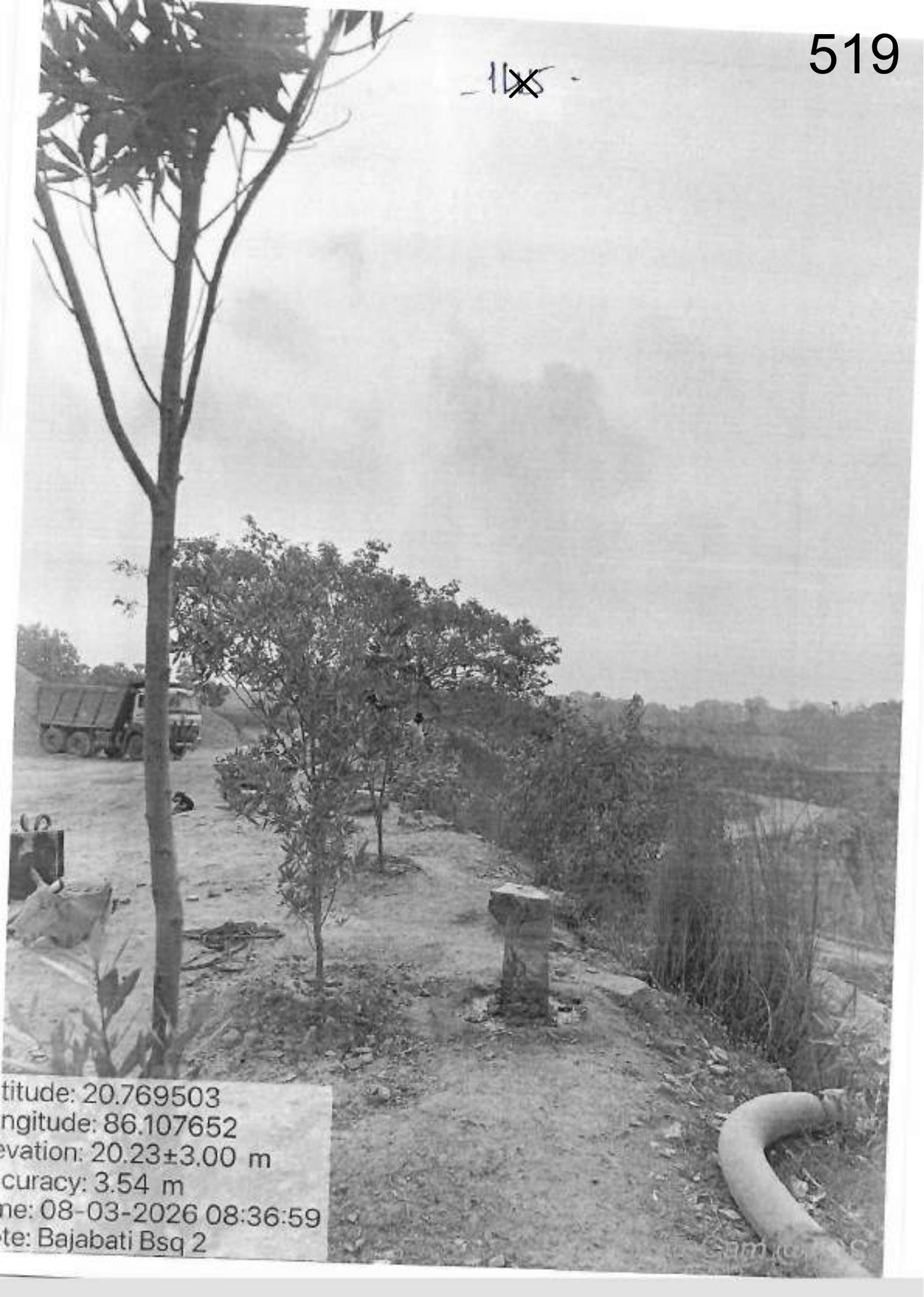
X

ANNEXURE 518  
series

Latitude: 20.769487  
Longitude: 86.107641  
Elevation: 18.83±6.92 m  
Accuracy: 11.73 m  
Time: 08-03-2026 08:35:54  
Note: Bajabati Bsq 2



-10x-



Latitude: 20.769503  
Longitude: 86.107652  
Elevation: 20.23±3.00 m  
Accuracy: 3.54 m  
Time: 08-03-2026 08:36:59  
Location: Bajabati Bsq 2

-1X6-

Latitude: 20.769452  
Longitude: 86.107716  
Elevation: 20.88±4.03 m  
Accuracy: 4.75 m  
Time: 08-03-2026 08:37:23  
Location: Bajabati Bsq 2



IXT-

521

Latitude: 20.769437  
Longitude: 86.107715  
Elevation: 17.27±5.59 m  
Accuracy: 9.41 m  
Time: 08-03-2026 08:37:35  
Note: Bajabati Bsq 2

© 2025

522

1X8

Latitude: 20.769461  
Longitude: 86.107719  
Elevation: 16.20±5.95 m  
Accuracy: 9.54 m  
Time: 08-03-2026 08:38:01  
Note: Bajabati Bsq 2

NoteCam @ iOS

-1.979-

Latitude: 20.769458  
Longitude: 86.107709  
Elevation: 17.47±6.35 m  
Accuracy: 9.42 m  
Time: 08-03-2026 08:38:09  
Note: Bajabati Bsq 2

AriseCam

150 -

524

Latitude: 20.769431  
Longitude: 86.107700  
Elevation: 18.10±5.21 m  
Accuracy: 9.29 m  
Time: 08-03-2026 08:38:24  
Location: Bajabati Bsq 2

150

ioscam @ ios

H/S - L/S

Latitude: 20.769441  
Longitude: 86.107739  
Elevation: 18.19±4.03 m  
Accuracy: 4.73 m  
Time: 08-03-2026 08:41:23  
Location: Bajabati Bsq 2

TRUE COPY ATTESTED

*[Handwritten signature]*

NoteCam @ iOS



ANNEXURE - 526

52

GOVERNMENT OF ODISHA  
[ CHANDIKHOLE RTO ]  
VEHICLE PARTICULARS



Application No:	OR231007V7166477	Registration No:	OD04H0799
Registration Date:	06-Jan-2016	Previous Registration No:	-
Owner Serial No:	1	Owner Name:	RAHAJEET KESHAV JENA
Son/Wife/Daughter of:	BIDYUT KUMAR JENA		
Present Address:	AT-KANPUR, PO-THANUAL, JAJPUR, Odisha-755004		
Vehicle Class:	Agricultural Tractor	Vehicle Make:	MAHINDRA & MAHINDRA LIMITED
Body Type:	TRACTOR (OPEN)	No of Cylinders:	4
Month/Year of Manufacturing:	11/2015		
Chassis No:	NLJH02708	Engine No:	NLJH02708
Horse Power:	52.00	Seat(including driver):	1
Unladen Wt(kg):	1950	Laden Wt(kg):	0
GCW(kg):	0	Registration Valid upto:	03-Jan-2031
Tax Amount:	37900	Tax Paid upto:	One Time
Cubic Capacity:	0.00	Color:	RED
Fuel:	DIESEL	Finest upto:	03-Jan-2031
Vehicle Model:	585 DI TURBO	Vehicle Name:	BHARAT STAGE III
Floor Area:	0.000	Vehicle Status:	Active
Wheel Base:			

Last Change of Address done on:  
 Last Alteration of Vehicle done on:  
 2 Insurance From Chharamandam MG General Insurance Co. Ltd. vide policy certificate/covernote no 33900244976AC00100 is valid from 24-Aug-2023 to 23-Aug-2024.  
 HP Details:  
 MWFSL, JAJPUR, JAJPURNA-0  
 NOC Details:  
 Black List Details:  
 Mobile No: 9437063019  
 Email ID:  
 Particular Fee Rs. XXX- paid vide cash receipt no OR231007C6766484 dated 07-Oct-2023.

Other State/Transfer/Conversion Details:  
 Previous Owner:  
 Old State:  
 Transfer Date:  
 Previous RegNo:  
 Entry Date:  
 Conversion Date:

Additional Particulars

Number/Door & size of

Regd. Axle Weight (in kg)

- a) Front
- b) Rear
- c) Other
- d) Tandem

Printed On: 30-Dec-2025 11:49:01

Note: This is a computer generated document. Authority Signature is not required. The document can't be used as a MV document in the Vehicle.



~~153~~

**OFFICE OF THE TAHASILDAR, DHARMASALA**  
Tel:-06725-273036 Web:- tdrdharmaasala.in Email:-tdrdharmaasala@gmail.com

Letter No. 4755 Date 11.08.2023

To

The IIC, Dharmasala Police Station.

Sub:  
Sir,

*Unauthorized extraction of blackstone at Bajabati Cluster area*

With reference to the subject cited above, I am to submit that, during the joint field visit by the tahasil team to the Bajabati quarry area today at around 6 am today ie 11.08.2023, a compressor mounted tractor with Regd No OD04H0799 (*photo attached*) was apprehended while involved in illegal extraction of blackstones. The tractor has been handed over to the station premises.

In this regard, it is requested to cause an enquiry and lodge an FIR against the vehicle owner for theft of minor minerals and loss of Govt revenue.

Encl: Geotagged photograph

Yours faithfully,

*[Signature]*  
Tahasildar, Dharmasala

Memo No. 4756 Date 11.08.2023

Copy submitted to Collector, Jajpur and Sub-Collector, Jajpur for kind information.

*[Signature]*  
Tahasildar, Dharmasala

11:00 AM  
11.8.23

: Received the report. As per report a cog car, yr 379 IPC / 01 MM DE Act. originated PI Case No - 484/23 and directed S. A. Jena to take up investigation of the case. A copy of FIR furnished to the IIC on file of IIC.

*[Signature]*  
11.8.23  
IIC Dharmasala.

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N.C.R.B (एन.सी.आर.बी)  
I.F.-1 (एकीकृत बॉय फॉर्म -1)**FIRST INFORMATION REPORT**(Under Section 154 Cr.P.C.)  
प्रथम सूचना रिपोर्ट  
(धारा 154 टिडी प्रक्रिया संहिता के तहत)

1. District (ज़िला): JAJPUR

P.S (थान): DHARMASALA

Year (वर्ष): 2023

FIR No. (प.सू.रि. सं.): 0484

Date and Time of FIR (प.सू.रि. की तिनाक और समय): 11/08/2023 23:00 hrs

2. S.No. (सं.) Acts (अधिनियम)

Sections (धारा(एँ))

1	IPC 1860	379
2	MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957	21

3. (a) Occurrence of offence (अपराध की घटना)

1. Day (दिन): Friday

Date From (दिनांक से): 11/08/2023 Date To (दिनांक तक): 11/08/2023

Time Period (समय अवधि): Pahaar 2 Time From (समय से): 06:00 hrs Time To (समय तक): 06:00 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 11/08/2023 Time (समय): 23:00 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 011 Date &amp; Time: 11/08/2023 23:00 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): SOUTH-WEST, 10 Km(s) Beat No. :

(b) Address (पता): BAJABATI

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District(State) (ज़िला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): TAHASILDAR DHARMASALA

(b) Father's/Husband's Name (पिता / पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1986

(d) Nationality (राष्ट्रियता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (सं.) Id Type (पहचान पत्र का प्रकार)

Id Number (पहचान संख्या)

(h) Address (पता):

S.No. (सं.) Address Type (पता का प्रकार) Address (पता)

1	Present Address	TAHASIL, DHARMASALA, DHARMASALA, JAJPUR, ODISHA, INDIA
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N.C.R.B (एन.सी.आर.बी)  
I.I.F.-1 (एकीकृत जांच फार्म -1)

2 Permanent Address

TAHASIL DHARMASALA, DHARMASALA, JAJPUR, ODISHA,  
INDIA

(H) Occupation (व्यवसाय):

(J) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9438677726

7. Details of known/suspected/unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे  
विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	OWNER OF COMPRESSOR MOUNTED TRACTOR REGD NO OD04H0799			1. NOT KNOWN, DHARMASALA, JAJPUR, ODISHA, INDIA

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज  
कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य (रु में):				

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

On 11.08.2023 Complt of Tahasildar Dharmasala reported at P.S. during the joint field visit by the Tahasa team to the Bajabali quarry area today at about 6 AM i.e. 11.08.2023 a compressor mounted tractor with Regd. No OD04H 0799 was apprehended while involved in illegal extraction of Blackstones. The vehicle owner for theft of minor minerals and loss of Govt. revenue

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख द्वारा के तहत है।)

(1) Registered the case and took up the investigation:  
(प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): ANITA JENA

Rank (पद): SI (Sub-Inspector)

No. (सं.):

Mobile No. (मोबाइल सं.): 9090970210

to take up the investigation (को जांच अपने

पास ले लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

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N.C.R.B (एन.सी.आर.बी.)  
I.F.-I (एकीकृत फॉर्म नंबर 1)

or (के कारण इस्तेमाल किया गया)

(4) Transferred to P.S. (स्थान):

District (जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्रथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी )

R.O.A.C. (आर.ओ.ए.सी.)

14. Signature/Thumb impression of the complainant / informant.

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court

(अदालत में प्रेषण की तिथि और समय)

  
Signature of Officer in charge Police Station  
(आर.ओ.ए.सी. के अधिकारी)

Name (नाम): Tapin Kumar Nayak

Rank (रैंक): (Inspector)

No. (नं.): 110051194448

Mobile No. (मोबाइल नं.): 9437968323

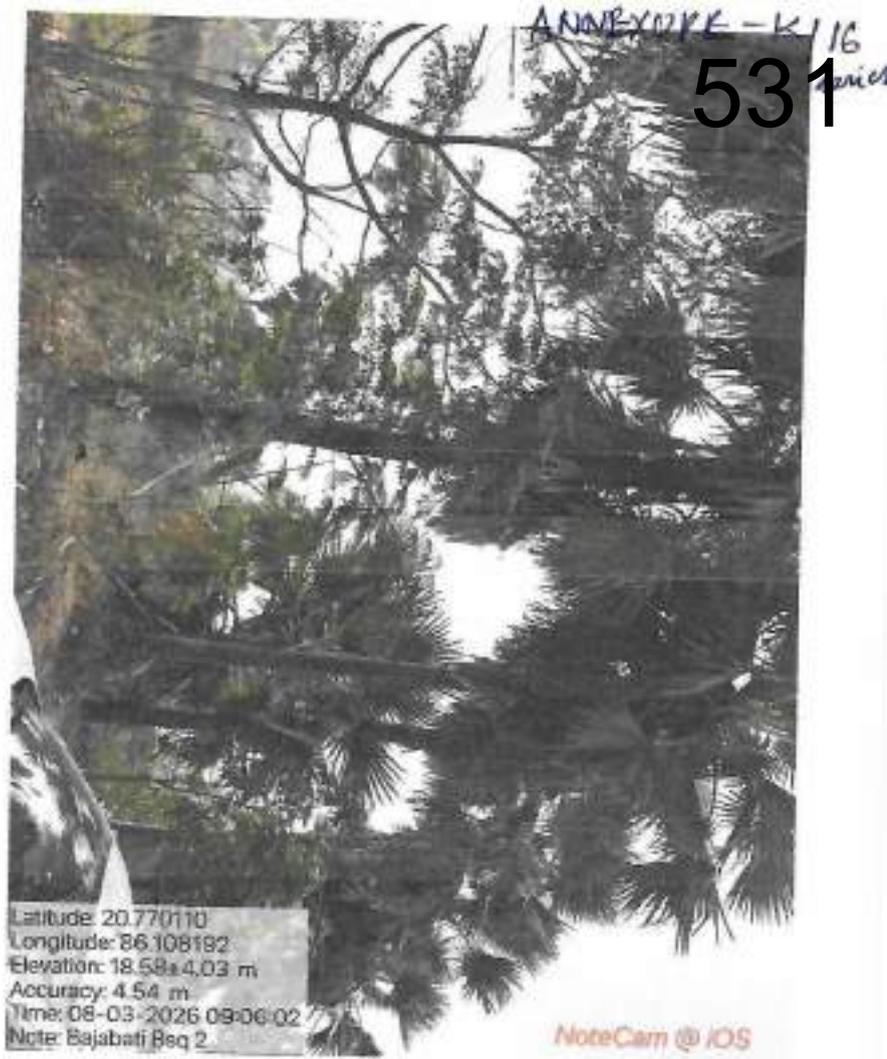
TRUE COPY ATTESTED

  
ADV



Latitude: 20.770171  
Longitude: 86.108169  
Elevation: 16.31±3.00 m  
Accuracy: 5.89 m  
Time: 08-03-2026 09:05:46  
Note: Bajabati Bsq 2

NoteCam @ IOS



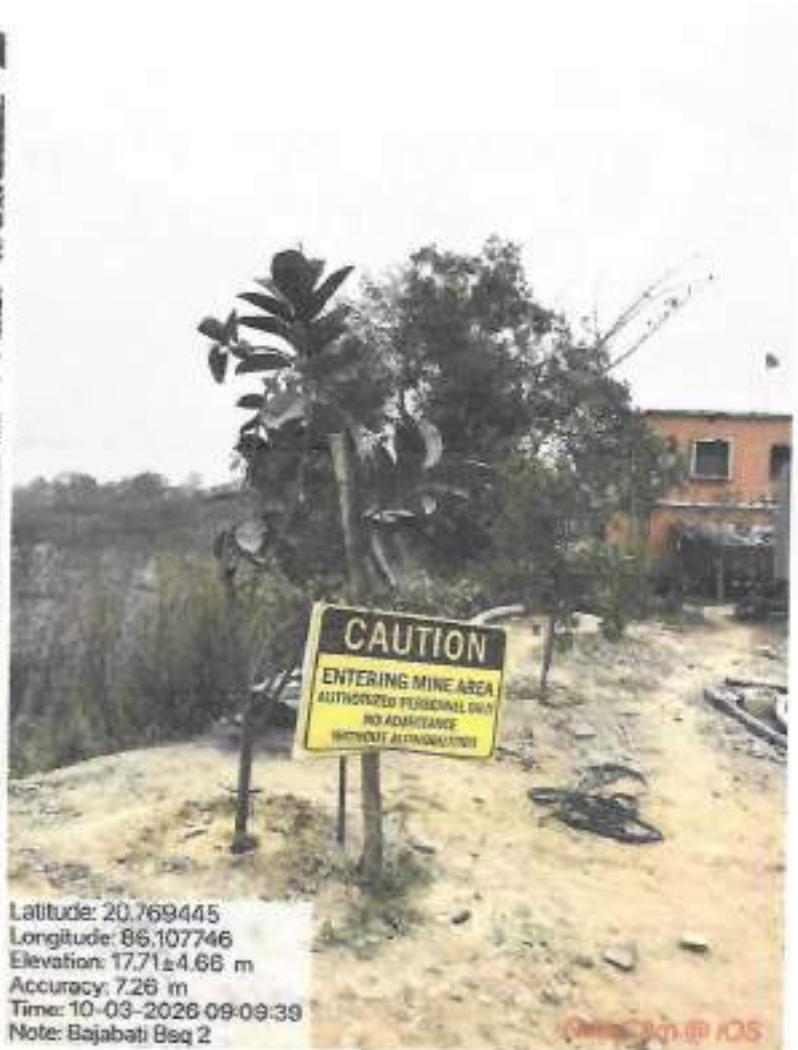
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Elevation: 18.58±4.03 m  
Accuracy: 4.54 m  
Time: 08-03-2026 09:06:02  
Note: Bajabati Bsq 2

NoteCam @ IOS



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Elevation: 15.98±3.00 m  
Accuracy: 3.54 m  
Time: 10-03-2026 09:08:43  
Note: Bajabati Bsq 2

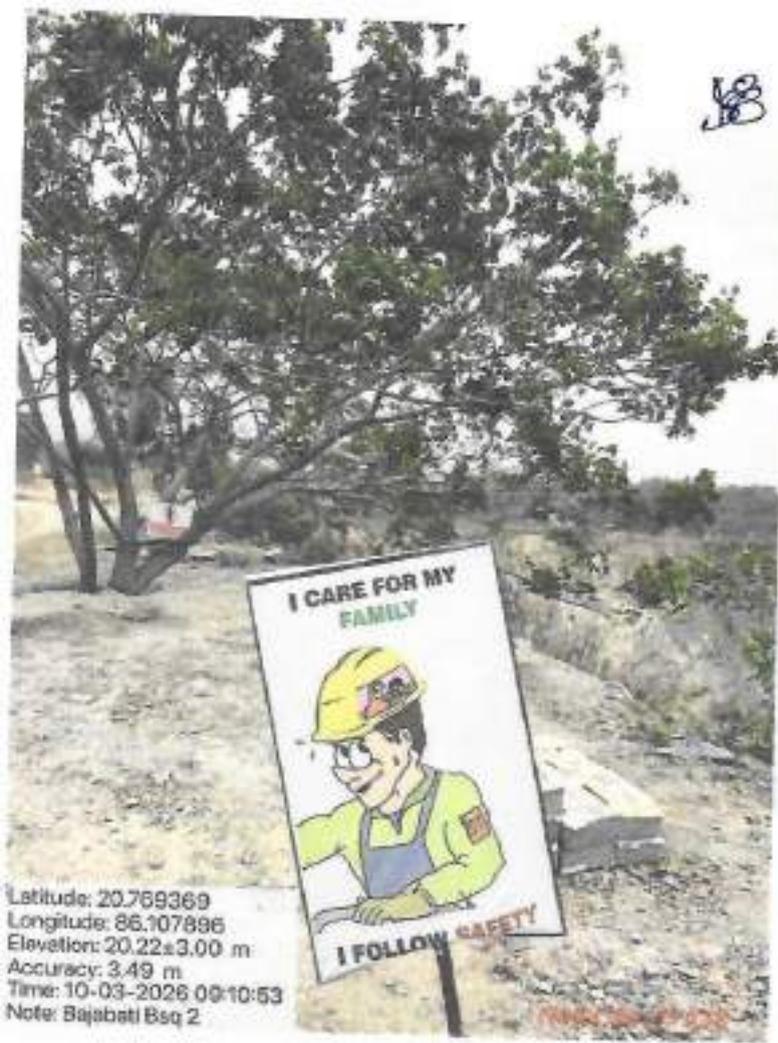
NoteCam @ IOS



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Elevation: 17.71±4.66 m  
Accuracy: 7.26 m  
Time: 10-03-2026 09:09:39  
Note: Bajabati Bsq 2

NoteCam @ IOS

BSQ



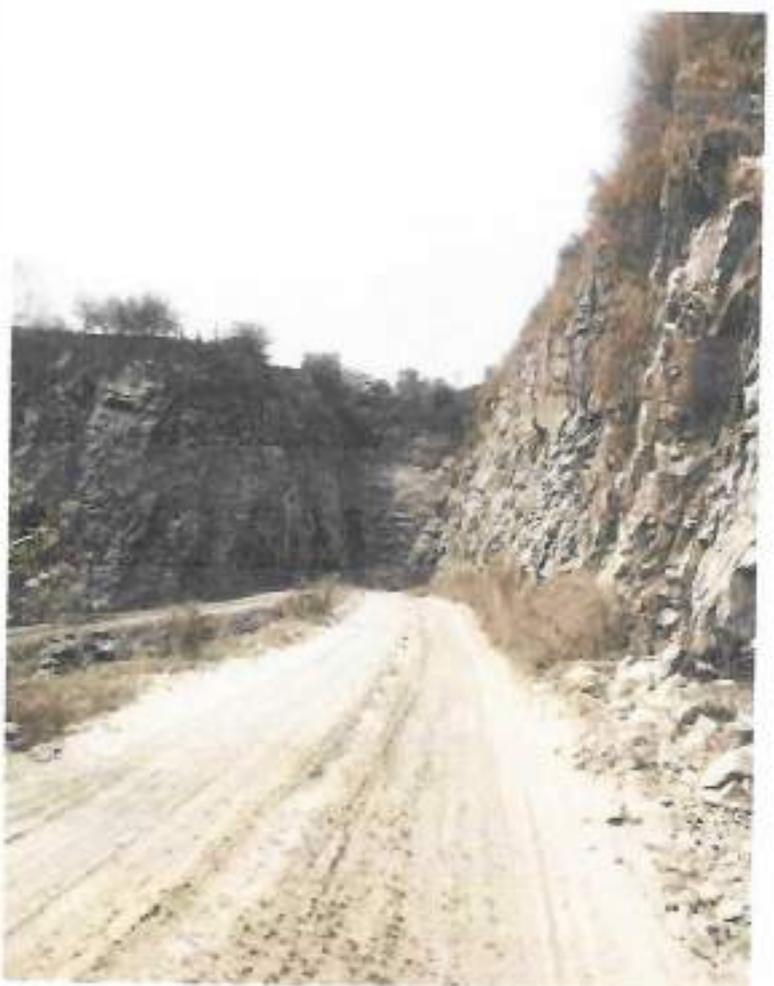
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 Longitude: 86.107896  
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 Accuracy: 3.49 m  
 Time: 10-03-2026 09:10:53  
 Note: Bajabati Bsq 2



Latitude: 20.766164  
 Longitude: 86.114454  
 Elevation: 25.76±3.50 m  
 Accuracy: 5.63 m  
 Time: 10-03-2026 10:13:03  
 Note: Bajabati Bsq 2



Latitude: 20.766150  
 Longitude: 86.114467  
 Elevation: 28.01±5.20 m  
 Accuracy: 6.13 m  
 Time: 10-03-2026 10:13:22  
 Note: Bajabati Bsq 2



TRUE COPY ATTESTED  
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 2026